

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

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कारपोरेट कार्य मंत्रालय

अधिसूचना

नई दिल्ली, 20 जनवरी, 2018

सा.का.नि.49(अ).—केंद्रीय सरकार, कंपनी अधिनियम, 2013 (2013 का 18) की धारा 469 की उपधारा (1) और उपधारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए कंपनी (निगमन) नियम, 2014 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात –

- 1. (1) इन नियमों का संक्षिप्त नाम कंपनी (निगमन) संशोधन नियम, 2018 है।
 - (2) ये नियम 26 जनवरी, 2018 से प्रवृत्त होंगे।
- 2. कंपनी (निगमन) नियम, 2014 (जिसे इसमें इसके पश्चात् मूल नियम कहा गया है) में, नियम 9 के स्थान पर निम्नलिखित नियम रखा जाएगा, अर्थात् :-
 - ***9. नाम का आरक्षण:** कंपनी (रजिस्ट्रीकरण कार्यालय और फीस) नियम, 2014 में यथाउपबंधित फीस के साथ नाम के आरक्षण के लिए आवेदन www.mca.gov.in पर उपलब्ध वेब सेवा के माध्यम से रन (आरक्षित विशिष्ट नाम) का उपयोग

439GI/18 (1)

करके किया जाएगा जिसे रजिस्ट्रार, केन्द्रीय रजिस्ट्रीकरण केन्द्र द्वारा, यथास्थिति, अनुमोदित या नामंजूर किया जा सकता है।"।

- 3. मूल नियमों के नियम 10 में, "साप्ररूप संख्या आईएनसी-7" शब्दों, अक्षरों और अंकों का लोप किया जाएगा।
- 4. मूल नियमों में, नियम 12 के स्थान पर निम्नलिखित नियम रखा जाएगा:
 - **112. कंपनियों के निगमन के लिए आवेदन:** कंपनी के रिजस्ट्रीकरण के लिए आवेदन रिजस्ट्रार, जिसकी अधिकारिता में कंपनी का रिजस्ट्रीकृत कार्यालय स्थित है, प्ररूप संख्या आईएनसी-32 (स्पाईस) में कंपनी (रिजस्ट्रीकरण कार्यालय और फीस) नियम, 2014 के अधीन यथाउपबंधित फीस शुल्क के साथ किया जाएगा;

परंतु यदि किसी कंपनी के किन्हीं उद्देश्यों पर कार्रवाई करने के लिए भारतीय रिजर्व बैंक, भारतीय प्रतिभूति एवं विनिमय बोर्ड जैसे क्षेत्रीय नियामकों से, यथास्थिति, रजिस्ट्रीकरण या अनुमोदन लेना अपेक्षित हो तो प्रस्तावित कंपनी ऐसे उद्देश्यों पर कार्रवाई करने से पहले ऐसे नियामकों से रजिस्ट्रीकरण या अनुमोदन प्राप्त करेगी और इस आशय का एक घोषणा पत्र कंपनी के निगमन के समय प्रस्तुत किया जाएगा"।

- 5. मूल नियम में, नियम 38 के उपनियम (1) में (i) परंतुक के पश्चात्, निम्नलिखित परंतुक अंत:स्थापित किया जाएगा, अर्थात्:"परंतु यह और कि सात से अधिक अभिदाताओं वाली किसी कंपनी के निगमन के मामले में या यदि संगम ज्ञापन/संगम
 अनुच्छेद का कोई अभिदाता भारत के बाहर हस्ताक्षर कर रहा है तो संगम ज्ञापन/संगम अनुच्छेद प्ररूप आईएनसी-33 और
 आईएनसी-34 के बिना अनुसूची-। में सारणी क से ञ में यथाविहित संबंधित फार्मेट में आईएनसी-32 (स्पाईस) के साथ
 फाइल किए जाएंगे।"
 - (ii) उप नियम (2) में, परंतुक के पश्चात् निम्नलिखित परंतुक रखा जाएगा, अर्थात्:-

"परंतु यह और कि 26 जनवरी, 2018 से दस लाख रुपये से कम या इसके बराबर की नाम मात्र पूंजी के साथ निगमित कंपनियों या बिना शेयरपूंजी वाली ऐसी कंपनियों जिनकी संगम अनुच्छेद में यथाविवरणित सदस्यों की संख्या बीस से अधिक न हो, के मामले में आईएऩसी-32 (स्पाईस) पर फीस लागू नहीं होगी।"।

- 6. मूल नियमों के उपाबंध में -
- (i) प्ररूप संख्या आईएनसी-1 के स्थान पर, निम्नलिखित प्ररूप रखा जाएगा, अर्थात्:-

[भाग II-खण्ड 3(i)] भारत का राजपत्र : असाधारण

"[कंपनी अधिनियम, 2013 की धारा 4(4) के अनुसरण में और कंपनी (निगमन) नियम, 2014 के नियम 8 और 9 के अनुसरण में]



आरयूएन आरक्षित विशिष्ट नाम

कंपनी के ब्यौरे

अस्तित्व का प्रकार

चयन करें, यदि आप निगमित की जाने वाली कंपनी के लिए नाम आरक्षित कर रहे हैं।

सीआईएन

अपना सीआईएन प्रविष्ट करें, केवल यदि आप विद्यमान कंपनी का नाम परिवर्तन हेतु आवेदन कर रहे हैं।

प्रस्तावित नाम

अपना प्रस्तावित नाम प्रविष्ट करें

स्वत: जांच करें

टिप्पणियां

कृपया प्रस्तावित कंपनी के उद्देश्य और कोई अत्य सुसंगत टिप्पणियों का उल्लेख करना सुनिश्चित करें। कृपया क्षेत्रीय नियामक अनुमोदनों, अनापत्ति प्रमाणपत्र या अन्य कोई अपेक्षित दस्तावेज नीचे यदि लागू है, को संलग्न करें।

आप दस्तावेज शामिल कर सकते हैं जो नीचे आपके नाम को आरक्षित करने में समर्थन करता है।

फाइल चुनें

कोई फाइल नहीं चुनी गई

आपके द्वारा नाम सुरक्षित करने का अनुरोध प्रस्तुत करने पर इसकी जांच की जाएगी और व्यवहार्य पाए जाने पर केन्द्रीय रजिस्ट्रीकरण केन्द्र (सीआरसी) द्वारा अनुमोदन दिया जाएगा। आप सीआरसी से एक ई-मेल प्राप्त करेंगे जिसमें नाम आरक्षित करने के अनुरोध के परिणाम की सलाह दी गई है।

प्रस्तुत करें

ब्यौरे को सत्यापित करें

* प्रथम नाम

(ii) प्ररूप संख्या आईएनसी-3 के स्थान पर, निम्नलिखित प्ररूप रखा जाएगा, अर्थात्:-

एक व्यक्ति वाली कंपनी - नामनिर्देशिती सहमति "प्ररूप संख्या आई.एन.सी. 3 प्ररूप **क्रिं**पनी अधिनियम, 2013 की धारा **3(1)** और कंपनी (निगमन) नियम, 2014 के नियम 4 (2), (3), (4), *(5)* एवं *(6)* के अनुसरण में*]* प्ररूप की भाषा 0 अंग्रेजी 0 हिन्दी प्ररूप फाइल करने के लिए अनुदेश किट की राय लें। 1. (क) *प्ररूप आरयूएन का एस.आर.एन. (नई कंपनी की दशा में) या पूर्व पूरित कारपोरेट पहचान संख्या (सी.आई.एन.) (विद्यमान कंपनी की दशा में) (ख) वैश्विक अवस्थिति संख्या (जी.एल.एन.) 2. (क) एकल व्यक्ति कंपनी का नाम (ख) कंपनी के रजिस्ट्रीकृत कार्यालय का नाम **3.** * सहमति __ कंपनी के 🔙_____ अभिदाता सदस्य की मृत्यु या संविदा करने में उनकी अक्षमता की दशा में _ सदस्य बनने के लिए अपनी सहमति देता हूँ। 4. नामनिर्देशिती की विशिष्टियाँ निदेशक का पहचान संख्या (डिन) पूर्व - पूरित * आयकर स्थायी खाता संख्या (पैन)

मध्य नाम
गठन गाग
* उपनाम
परिवार के सदस्यों का नाम
*O पिता का नाम
विश्वता क्षेत्र गांच विभावत क्षेत्र गांच
* लिंग □ पुरूष □ महिला □ ट्रांसजेंडर
* राष्ट्रीयता 🔲 * जन्म की तारीख
ैराष्ट्रायता जिन्मकाताराख जिन्मकाताराख
* जन्म स्थान (जिला एवं राज्य)
* शैक्षिक अर्हता
* उपजीविका का प्रकार О स्व – नियोजित О वृत्तिक О होम मेकर О छात्र О नौकरी
उपजीविका का क्षेत्र
स्थायी पता
* पंक्ति ।
पाक्ता []
पंक्ति ॥
* शहर
* राज्य / संघ राज्य-क्षेत्र
आई. एस. ओ. देश का कोड
आइ. एस. आ. दश का काड
2
देश
*फोन (एस.टी.डी./आई.एस.डी. कोड के साथ)
मोबाइल (देश कोड के साथ)
मोबाइल (देश कोड के साथ) फैक्स
*ई- मेल आई. डी.

* क्या वर्तमान पता एवं स्थायी पता एक ही है □ हाँ □ नहीं
वर्तमान पता
* पंक्ति ।
पंक्ति॥
* शहर
* राज्य / संघ राज्य-क्षेत्र
* आई. एस. ओ. देश का कोड
देश
* फोन (एस. टी. डी. / आई. एस. डी. कोड के साथ)
मोबाइल (देश के कोड के साथ)
फैक्स
ई-मेल आई. डी.
* वर्तमान पते पर रहने की अवधि वर्ष महीना
यदि वर्तमान पते पर रहने की अवधि एक वर्ष से कम है तो पूर्व आवास का पता
* पहचान का प्रमाण
* आवासीय प्रमाण

[भाग II-खण्ड 3(i)] भारत का राजपत्र : असाधारण 7

घोषणा

मैं सत्यनिष्ठा से घोषणा करता हूँ कि मैं एक भारतीय नागरिक हूँ और भारत का निवासी हूँ और मुझे किसी कंपनी या एल.एल.पी. के प्रवर्तन, गठन या प्रवंधन के संबंध में किसी अपराध में दोष सिद्ध नहीं किया गया है और मैं पिछले पांच वर्षों में इस अधिनियम या किसी पूर्ववर्ती कंपनी विधि या एल.एल. पी. अधिनियम के अधीन किसी कंपनी में धोखाधड़ी या अपकरण या किसी कर्तव्य भंग का दोषी नहीं पाया गया हूँ। मैं यह भी घोषणा करता हूँ कि मैं एकल किसी दूसरी कंपनी में नामनिर्देशिती नहीं हूँ और विहित अविध के भीतर नियम 3(3) में विनिर्दिष्ट पात्रता मानदंडों का अनुपालन करूँगा। मैं समझता हूँ कि मुझे नामनिर्देशिती करने वाला व्यक्ति विना मेरी सहमित के मेरा नामांकन वापस ले सकता है।

मूलरूप (स हस्ताकार			
नामनिर्दे	शिती			
* तारीख				
* स्थान				
अनुलग्न	1			
1.	पैन कार्ड की प्रति			
	पहचान का प्रमाण			
3.	आवासीय प्रमाण	उपांतरित करें	प्ररूप की जाँच व	नरें

टिप्पण: धारा 7(5) एवं 7(6) के उपबंधों की ओर ध्यान आकृष्ट किया जाता है जिसमें अन्य बातों के साथ–साथ यह उपबंध किया गया है कि किसी भी सूचना की कोई सही या गलत विवरणियाँ प्रस्तुत करने या किसी सूचना को छिपाने के लिए धारा 447 के अधीन धोखाधडी़ की सजा होगी। धारा 448 एवं 449 के उपबंधों की ओर भी ध्यान आकृष्ट किया जाता है जिसमें क्रमश: गलत बयान एवं गलत साक्ष्य के लिए सजा का उपबंध किया गया है।

यह ई-प्ररूप नहीं है। प्रयोक्ता द्वारा प्ररूप का इलेक्ट्रानिक रूप से भरा जाना अपेक्षित है तथा सम्यक रूप से हस्ताक्षरित प्रति को यथास्थिति, ई-प्ररूप आईएनसी-2, आई.एन.सी.-4 या आई.एन.सी.-6 के साथ संलग्न किया जाना चाहिए";

(iii) प्ररूप संख्या आईएनसी-7 का लोप करें;

(iv) प्ररूप संख्या आईएनसी-12 के स्थान पर, निम्नलिखित प्ररूप रखा जाएगा, अर्थात्:-

प्ररूप संख्या आईएनसी-12

[कंपनी अधिनियम, 2013 की धारा 8(1) एवं 8(5) और कंपनी (निगमन) नियम, 2014 के नियम 19 एवं 20 के अनुसरण में]



धारा 8 के अधीन लाइसेंस प्रदान करने के लिए आवेदन

20 के अनुसरण में] सत्यमेव जयते
प्ररूप की भाषा 0 अंग्रेजी 0 हिन्दी
प्ररूप फाइल करने के लिए अनुदेश किट की राय लें।
1. * निम्न के लिए आवेदन
 किसी नई कंपनी को लाइसेंस प्रदान करने (भाग क)
□ किसी विद्यमान कंपनी को लाइसेंस प्रदान करने (भाग ख)
भाग क : किसी नई कंपनी को लाइसेंस प्रदान करना
2. (क) * आवेदक का नाम
(ख) * पता
(ग) * उपजीविका का प्रकार 🔘 स्व- नियोजित 🔘 वृत्तिक 🥠 होममेकर 🔘 छात्र 🔘 नौकरी पेशा उपजीविका का क्षेत्र
(घ) * फोन (एस.टी.डी./आई.एस.डी. कोड के साथ)
(च) * ई-मेल आई. डी.
3. *(क) नाम अनुमोदन के लिए कंपनी रजिस्ट्रार (आर.ओ.सी.) संदर्भ संख्या दर्शाएं
[प्ररूप आरयूएन का सेवा अनुरोध संख्या (एसआरएन)]
*(ख) राज्य/संघ राज्य क्षेत्र का नाम जहां प्रस्तावित कंपनी का रजिस्ट्रीकरण किया जाना है

*(ग) कंपनी रजिस्ट्रार के कार्यालय का नाम जहां प्रस्तावित कंपनी का रजिस्ट्रीकरण किया जाना है।
4. (क) कंपनी का नाम
(ख) कंपनी है (ग) कंपनी का प्रकार
(घ) श्रेणी
* (च) क्या कंपनी की · अंश पूंजी होगी · अंश पूंजी नहीं होगी
5 . ।. प्रस्तावित प्राधिकार
II. सदस्यों की प्रस्तावित अधिकतम संख्या
प्रस्तावित कर्मचारियों को छोड़कर सदस्यों की प्रस्तावित अधिकतम संख्या
6. * क. प्रस्तावित कंपनी के औद्योगिक क्रियाकलाप का मुख्य प्रभाग
मुख्य प्रभाग का विवरण
* ख. कार्य का संक्षिप्त विवरण, यदि कोई पहले ही किया गया हो या धारा 8 के अनुसरण में किया जाना प्रस्तावित हो
* ग. के आधार जिनपर आवेदन किया गया है
7. * प्रस्तावित संप्रवर्तकों की संख्या प्रविष्ट करें (संगम ज्ञापन का प्रथम अभिदाता)
संप्रवर्तकों की विशिष्टियाँ (संगम ज्ञापन का प्रथम अभिदाता)
(यदि प्रस्तावित कंपनी कोई प्राइवेट कंपनी है तो दो संप्रवर्तकों या यदि प्रस्तावित कंपनी कोई पब्लिक कंपनी है तो सात संप्रवर्तकों की सूचना विनिर्दिष्ट करें)
•

। * श्रेणी
* निदेशक पहचान संख्या (डिन) या आयकर स्थायी लेखा संरूप (पैन) या पासपोर्ट संख्या या कॉरपोरेट पहचान संख्या (सी. आई. एन.) या विदेशी
कंपनी रजिस्ट्रीकरण संख्या (एफ. सी. आर. एन.) या कोई अन्य रजिस्ट्रीकरण संख्या
* नाम (पूर्व – पूरित)
प्राधिकृत प्राधिकारी का नाम
* श्रेणी
* निदेशक पहचान संख्या (डिन) या आयकर स्थायी लेखा संरूप (पैन) या पासपोर्ट संख्या या कॉरपोरेट पहचान संख्या (सी. आई. एन.) या विदेशी
कंपनी रजिस्ट्री संख्या (एफ. सी. आर. एन.) या कोई अन्य रजिस्ट्री संख्या
* नाम (पूर्व – पूरित)
प्राधिकृत प्राधिकारी का नाम
8. * प्रस्तावित निदेशक की संख्या प्रविष्ट करें
्————————————————————————————————————
विनिर्दिष्ट करें)
प्रस्तावित निदेशकों की विशिष्टियाँ (यदि प्रस्तावित निदेशक (निदेशकों) को डीआईएन आवंटित किया गया है तो ऐसा डीआईएन प्रविष्ट करना अनिवार्य है)
* प्रस्तावित पदनाम
* निदेशक पहचान संख्या (डिन) या आयकर स्थायी खाता संख्या (पैन) या पासपोर्ट संख्या
(विवरण का सत्यापन करें) *प्रथम नाम
मध्य नाम
*उपनाम
*पिता का नाम
पिता का मध्य नाम
*पिता का उपनाम
राष्ट्रीयता

	आधार संख्या	Г											
	वर्तमान आवासीय प	_[यता											
	*जन्म की तारीख (f		 ग/वर्ष)									7	
												_	
	मतदाता पहचान प	त्र संख्य	Т									_	
	कंपनी या संस्था क	ा नाम											
	जिसका नामनिर्देशि (केवल नामनिर्देशित	ती निय् गि निदे	ुक्त होने व शककी दश	त्राले व्य शामें)	प्रक्ति होगा								
П													
* प्रस्तावि	त पदनाम												
7((11)	व वस्ताव												
											7		
* निदेशक	पहचान संख्या (डिन) या अ	ायकर स्थ	ायी खा	ाता संख्या	(पैन) या प	पासपोर्ट सं	ांख्या				पूर्व पूरित	
(ब्यौरे का सर										1			
*प्रथम ना	н <u> </u>] -			
मध्य नाम	•]			
*उपनाम]			
*पिता का	-नाम]			
पिता का	मध्य नाम 									- 1			
*पिता का										ן 1			
] -			
राष्ट्रीयता	'									J			
आधार सं	ख्या]			
वर्तमान अ	गवासीय पता]			
*जन्म की	तारीख (दिन/मास/व	र्ष)]		
मतदाता '	पहचान पत्र संख्या]		
कंपनी य	ा संस्था का नाम												
जिसका न (केवल ना	ामनिर्देशिती नियुक्त मनिर्देशिती निदेशक	होने व की दश	— ाले व्यक्ति ा में)	होगा								_	

9. *प्रमुख प्रबंधकीय व्यक्तियों की संख्या प्रविष्ट करें
(चार प्रमुख प्रबंधकीय व्यक्तियों की सूचना विनिर्दिष्ट करें)
प्रमुख प्रबंधकीय कार्मिकों की विशिष्टियाँ
* प्रस्तावित पदनाम
* निदेशक पहचान संख्या (डिन) या
आयकर स्थायी लेखा संख्या (पैन)
व्यक्ति का नाम
सदस्यता संख्या (कंपनी सचिव की दशा में)
* प्रस्तावित पदनाम
* निदेशक पहचान संख्या (डिन) या
आयकर स्थायी लेखा संख्या (पैन) व्यक्ति का नाम
सदस्यता संख्या (कंपनी सचिव की दशा में)
10. (क) * क्या अनुच्छेद की छँटनी की गई है 🗆 हाँ 🗅 नहीं
(यदि हाँ, तो छुँटनी किए गए अनुच्छेद को उसके साथ संलग्न किया जाना चाहिए।)
(ख) ऐसे अनुच्छेद की संख्या जिसपर छँटनी के उपबंध लागू होंगे

	ऐसे अनुच्छेद	हों के ब्यौरे जिनपर छँटनी	के उपबंध लागू होंगे		
		<u>, </u>			
	क्र. सं.	अनुच्छेद संख्या	विषय वस्तु		
भाग र	ब : विद्यमान वं	जपनी को लाइसेंस प्रदान क	रना		
11.	* (क) कॉरपोरे	ट पहचान संख्या (सी. आई	े एन.)		पूर्व पूरित
	() 	. 16 			K. K.
	(ख)कपनाक।	वैश्विक अवस्थान संख्या ।	सा.आइ.एन.)		
42	(क) कंपनी का				_
12.	(47) 47411 471	114			
					1
	(ख) कंपनी का	पता			
	(ग) कंपनी का	ई-मेल आई. डी.			
	()				
13.	(क) कंपनी है				
(7	ख) श्रेणी			(ग) उप श्रेणी	
	,				
(7	व) क्या कपनी	ो की · अंश पूंजी होग	ि अश पूजी नहीं ह	ांगा	
14.	l. कंपनी की	प्राधिकृत पूंजी			
		L			
	॥. सदस्या क	ो अधिकतम संख्या			

वर्तमान एवं विगत कर्मचारियों को छोड़कर सदस्यों की संख्या
15. क. कंपनी के औद्योगिक क्रियाकलाप का मुख्य प्रभाग
मुख्य प्रभाग का विवरण
* ख. कार्य का संक्षिप्त विवरण, यदि कोई पहले ही किया गया हो या धारा 8 के अनुसरण में किया जाना प्रस्तावित हो
* ग. ऐसे आधार जिनपर आवेदन किया गया है
16. *निदेशक की संख्या प्रविष्ट करें
(यदि कंपनी कोई प्राइवेट कंपनी है तो दो निदेशकों या यदि प्रस्तावित कंपनी कोई पब्लिक कंपनी है तो तीन निदेशकों की सूचना विनिर्दिष्ट करें)
निदेशकों की विशिष्टियाँ
• чदनाम
* निदेशक पहचान संख्या (डिन)
व्यक्ति का नाम
कंपनी या संस्था का नाम
जिसका नामनिर्देशिती नियुक्त होने वाला व्यक्ति होगा
(केवल नामनिर्देशिती निदेशक की दशा में)

11	
	*पदनाम
	*निदेशक पहचान संख्या (डिन)
	व्यक्ति का नाम
	कंपनी या संस्था का नाम
	जिसका नामनिर्देशिती नियुक्त होने वाला व्यक्ति होगा
	(केवल नामनिर्देशिती निदेशक की दशा में)
* -	
	पुख प्रबंधकीय व्यक्तियों की संख्या प्रविष्ट करें मुख प्रबंधकीय व्यक्तियों की सूचना विनिर्दिष्ट करें)
	ें बंधकीय कार्मिकों की विशिष्टियाँ
1	
ı	
	* पदनाम
	* निदेशक पहचान संख्या (डिन) या
	* निदेशक पहचान संख्या (डिन) या आयकर स्थायी लेखा संख्या (पैन)
	व्यक्ति का नाम
	सदस्यता संख्या (कंपनी सचिव की दशा में)
11	
	* पदनाम
	* निदेशक पहचान संख्या (डिन) या पूर्व पूरित

	व्यक्ति का न	म		
	सदस्यता संख	 या (कंपनी सचिव	की दशा में)	
	•			_
(क)	, ,	च्छेद की छ <u>ँ</u> टनी ब		
	(यदि हाँ, व	तो छँटनी किए ग 	ए अनुच्छेद को उसके साथ संलग्न किया जाना चाहिए।)	
(ख) ऐसे अनुच्छे	द की संख्या जिसप	र छुँटनी के उपबंध लागू होंगे	
	ऐसे अनुच्छे	दों के ब्यौरे जिनपर	र छुँटनी के उपबंध लागू होंगे	
क्र	. सं. <u> </u>	अनुच्छेद संख्या	विषय वस्तु	-
<u></u>				
संलग्न	1 9 0			
1)	* प्ररूप सं	. आई. एन. सी.	13 के अनुसार प्रारूप संगम ज्ञापन	संलग्न करें
2)	* प्रारूप सं	गम अनुच्छेद		संलग्न करें
3)	* प्ररूप सं	. आई. एन. सी.	14 के अनुसार घोषणा	संलग्न करें
4)	* प्ररूप सं	. आई. एन. सी.	15 के अनुसार घोषणा	संलग्न करें
5)	* अगले त	ोन वर्षों के लिए	अनुमानित आय एवं व्यय	संलग्न करें
6)	संबंधित प्र	⊓धिकारी / सेक्ट <u>े</u>	ारल विनियामक, केंद्रीय या राज्य सरकार (रों) के विभाग या मंत्रालय	संलग्न करें
,			नेराक्षेप प्रमाण पत्र	
7)		ए गए संगम अनु — : 		संलग्न करें
8)		•	में परिवर्तित संकल्प की प्रति	संलग्न करें
9)			तीय विवरण (णों) बोर्ड रिपोर्ट (टोंं) और लेखा परीक्षा रिपोर्ट (टोंं) की प्रति	संलग्न करें
10)			संबंधी विवरण और लागू नियम के अनुसार उनके मूल्य - ि	संलग्न करें
11)12)		संप्रवर्तकों की सू निदेशकों / निदेश		मंत्रवन करें
13)		ानदशका / ।नदः धकीय कार्मिक र्व	•	संलग्न करें
,	-	बकाय काामक व संलग्नक, यदि क	·	संलग्न करें
14)	<u> चकाल्पक</u>	त्तरागक, याद क	اع جا	संलग्न करें

[भाग II—खण्ड 3(i)] भारत का राजपत्र : असाधारण 17

घोषणा
ं कंपनी के (ड्रॉप डाउन : वेल्यू – निदेशक/प्रबंधक/कंपनी सचिव/सी.ई.ओ./सी.एफ.ओ./संप्रवर्तक) के रूप में अनुच्छेद में नामित एक व्यक्ति □ तारीख के संकल्प सं. के द्वारा कंपनी के निदेशक बोर्ड द्वारा प्राधिकृत, घोषणा करता हूँ कि इस प्ररूप की विषय वस्तु के बावत कंपनी अधिनियम, 2013 तथा उनके अधीन बनाए गए नियमों की सभी अपेक्षाओं का अनुपालन किया गया है।
 मुझे संगम ज्ञापन और संगम अनुच्छेद के अन्य प्रस्तावित संप्रवर्तकों एवं प्रथम अभिदाताओं द्वारा इस प्ररूप पर हस्ताक्षर करने और इसे प्रस्तुत करने के लिए प्राधिकृत किया गया है। *मैं यह भी घोषणा करता हूँ कि इस प्ररूप में संलग्नकों सिहत इसमें दी गई सभी सूचना सत्य, सही एवं पूर्ण है। *यह भी प्रमाणित किया जाता है कि (छोटा विवरण बॉक्स), (ड्रॉप डाउन) {वेल्यू : सनदी लेखाकार/कंपनी सिचव/ लागत लेखाकार} जिसकी सदस्यता संख्या (बड़ा टेक्स्ट बॉक्स) और प्रैक्टिस सं. का प्रमाण (बड़ा टैक्स्ट बॉक्स) का प्रमाण पत्र संलग्न है, को धारा 8(1) या 8(5) तथा नियम 19(3)(ख) या नियम 20(2)(ख) के अधीन घोषणा करने के लिए नियुक्त किया गया है तथा ऐसी घोषणा संलग्न है।
* डिजिटल हस्ताक्षर डी.एस.सी. बॉक्स * पदनाम
* निदेशक का निदेशक पहचान संख्या, या प्रबंधक या मुख्य कार्यपालक अधिकरी या मुख्य वित्त अधिकारी का डिन या पैन कंपनी सचिव की सदस्यता संख्या िटप्पण : धारा 7(5) एवं 7(6) के उपबंधों की ओर ध्यान आकृष्ट किया जाता है जिसमें अन्य बातों के साथ – साथ यह उपबंध किया गया है कि किसी भी सूचना की कोई सही या गलत विवरणियाँ प्रस्तुत करने या किसी सूचना को छिपाने के लिए धारा 447 के अधीन धोखाधड़ी की सजा होगी। धारा 448 एवं 449 के उपबंधों की ओर भी ध्यान आकृष्ट किया जाता है जिसमें क्रमश: गलत बयान एवं गलत साक्ष्य के लिए सजा का उपबंध
किया गया है। उपांतरित करें पूर्व संवीक्षा प्रस्तुत करें
केवल कार्यालय के उपयोग के लिए ई-प्ररूप सेवा अनुरोध संख्या (एस. आर. एन.)ई-प्ररूप प्रस्तुत करने की तारीख(दिन / महीना / वर्ष) यह ई-प्ररूप स्वीकृत यह ई-प्ररूप अस्वीकृत प्राधिकृत करने वाले अधिकारी का डिजीटल हस्ताक्षर

(v) प्ररूप संख्या आईएनसी-22 के स्थान पर, निम्नलिखित प्ररूप रखा जाएगा, अर्थात्:-

रजिस्ट्रीकृत कार्यालय के स्थान अथवा स्थान के प्ररूप संख्या आईएनसी 22 परिवर्तन की सूचना [कम्पनी अधिनियम, 2013 की धारा 12(2) एवं (4) और कम्पनी (निगमन) नियम, 2014 के नियम 25 और नियम 27 के अनुसरण मेंंं प्ररूप की भाषा 🔾 अंग्रेजी 🔾 हिन्दी प्ररूप फाइल करने के लिए अनुदेश किट की राय लें। 1. *यह प्ररूप O नई कम्पनी O विद्यमान कम्पनी के लिए है पूर्व पूरित 2. *(क) कम्पनी की कॉर्पोरेट पहचान संख्या (सीआईएन) अथवा प्ररूप संख्या आरयूएन का एसआरएन (ख) कम्पनी की वैश्विक स्थान संख्या (जीएलएन) 3. (क) कम्पनी का नाम (ख) कम्पनी के रजिस्ट्रीकृत कार्यालय का पता (ग) कम्पनी के विद्यमान रजिस्ट्रार (आरओसी) के कार्यालय का नाम (घ) *प्ररूप का प्रयोजन 🛘 नगर, शहर अथवा ग्राम की स्थानीय सीमा के भीतर परिवर्तन 🛘 नगर, शहर अथवा गाँव की स्थानीय सीमा के बाहर परिवर्तन, उसी आरओसी और राज्य के भीतर □ उसी राज्य के भीतर आरओसी में परिवर्तन उसी आरओसी के अधिकारिता के भीतर राज्य में परिवर्तन वर्तमान आरओसी के अधिकारिता के बाहर राज्य में परिवर्तन 4. नोटिस दिया जाता है कि (दिन/मास/वर्ष) से कम्पनी के रजिस्ट्रीकृत कार्यालय का पता है-*(雨) O कम्पनी के निगमन की तारीख है *पता पंक्ति। 🛚 पंक्ति ।। * नगर * जिला

* राज्य/संघ राज्य-क्षेत्र	
देश	
*पिन कोड	
*ई-मेल आईडी	
इ-मण जाइडा	
(ख) * रजिस्ट्रीकृत कार्यालय	
O कम्पनी के स्वामित्व में है	रा पट्टे पर नहीं लिया गया है)
O कम्पनी द्वारा पट्टे पर लिया गया है O किसी अन्य अस्तित्व/व्यक्ति के स्वामित्व	में है (कम्पनी द्वारा पट्टे पर नहीं
लिया गया है)	
(ग) * प्रस्तावित आरओसी अथवा नए आरओसी के कार्यालय का नाम	
(घ) पुलिस थाने का पूरा पता जिसके अधिकार क्षेत्र में रजिस्ट्रीकृत कार्यालय स्थित है	
*नाम	
*पता पंक्ति ।	
पता पंक्ति ॥	
*नगर	
राज्य/संघ राज्य-क्षेत्र	
*पिन कोड	
(ङ) *रजिस्ट्रीकृत कार्यालय का पता बताने वाले उपयोगिता सेवा बिल की विशिष्टियां	
(दो मास से पहले का न हो)	
5. (क) *प्ररूप एमजीटी 14 का एसआरएन	
(ख) *प्ररूप सं. आईएनसी-28 का का एसआरएन	
(ग) *केंद्रीय सरकार के आदेश की तारीख	दिन/मास/वर्ष)
<u> </u>	लग्नकों की सूची
(1) *रजिस्ट्रीकृत कार्यालय का पता का सबूत (वाहन/ पट्टा	
करार/ किराया रसीद सहित किराया करार) आदि.;	
(2) *उपर उल्लेखानुसार उपयोगिता बिलों की प्रतियाँ संलग्नक	
(दो मास से पहले का न हो);	
(3) * यह कि कम्पनी के रजिस्ट्रीकृत कार्यालय के रूप मे पता का संलग्नक	
उपयोग करने के लिए कम्पनी को अनुज्ञा देने संबंधी सबूत	
पत्र यदि इसका स्वामित्व किसी अन्य अस्तित्व/व्यक्ति के	संलग्नक हटाएँ

	पास है (कम्पनी द्वारा पट्टे पर नहीं लिया गया है);
(4)	*सक्षम प्राधिकारी के आदेश की प्रति;
(5)	समान रजिस्ट्रीकरण कार्यालय पता वाली सभी कम्पनियों (उनकी संलग्नक
	सीएनआई का उल्लेख करते हुए) की सूची,यदि कोई हो
(6)	वैकल्पिक संलग्नक, यदि कोई हो। संलग्जक
	घोषणा
मैं *	
	कम्पनी के एक (ड्रॉप डाउनः निदेशक/प्रबंधक/कम्पनी सचिव)) के रूप में अनुच्छेदों में नामित एक व्यक्ति को
	इस प्ररूप के हस्ताक्षर के लिए संकल्प संख्या तारीख
	के माध्यम से कम्पनी के
	निदेशक बोर्ड द्वारा प्राधिकृत किया गया है और घोषित किया जाता है कि
	*कम्पनी अधिनियम, 2013 की सभी अपेक्षाओं तथा इस प्ररूप की विषय वस्तु और इसके प्रासंगिक मामलों के संबंध
	में किए गए नियमों का अनुपालन किया गया है।
	*मैं यह भी घोषित करता हूँ कि इस प्ररूप के संलग्नको सहित उप्रयुक्त दी गई सभी सूचना सत्य, सही एवं पूर्ण है तथा
	कोई भी सामग्री छुपायी नहीं गया है।
	इसके अतिरिक्त यह भी प्रमाणित किया जाता है कि <mark>(संक्षिप्त विवरण बॉक्स)</mark> , सदस्यता संख्या
	प्रेक्टिस संख्या
	को इस उद्देश्य के लिए सम्यक् नियुक्त किया गया है।
*निम्नलि	खित द्वारा डिजिटली हस्ताक्षरित किया जाना है डीएससी बॉक्स
*पदनाम	
	की निदेशक पहचान संख्या; अथवा
	ਸ सीईओ या सीएफओ का डीआईएन या पैन; अथवा
कम्पनी स	ाचिव की सदस्यता संख्या
	वृत्तिक व्यवहार द्वारा सबूत-पत्र
	त करता हूँ कि मुझे इस प्ररूप के सबूतन के लिए सम्यक् रूप से लगाया हुआ है । यह प्रमाणित किया जाता है कि मैंने कम्पनी
अधिनिय	म, 2013 के उपबंध और इस प्ररूप की विषय-वस्तु एवं इससे संबंधित मामलों के संबंध में अधिनियम के अधीन नियमों को
पढ़ लिया	ा है और मैंने उपर्युक्त सूचना (संलग्नकों सहित) कम्पनी के पास उपलब्ध मूल अभिलेख से सत्यापित की है जो कि इस प्ररूप
की विषय	य-वस्तु है और उन्हें सत्य, सही एवं पूर्ण पाया है और इस प्ररूप से संबंधित कोई भी सूचना छुपाई नहीं गई है । मैं यह भी
प्रमाणित	करता हूँ कि:

1. उपर्युक्त अभिलेख उचित	। रूप से तैयार किए ग	ए हैं, कम्पनी के संबंधित अधिकारिय	ों द्वारा हस्ताक्षरित किए गए हैं और कम्पनी
अधिनियम, 2013 के स	ांबंधित उपबधों के अनु	सार रखे जाते हैं और ठीक पाए गए	हैं;
2. सभी आवश्यक संलग्नक	इस प्ररूप के साथ पूर्ण	और स्पष्ट रूप में संलग्न किए गए हैं	I
*	• •	•	खेत पते पर मैंने स्वयं दौरा किया है और ार के प्रयोजनों के लिए कार्य कर रहा है।
*निम्नलिखित द्वारा डिजिटली	हस्ताक्षरित किया जा	ना है डीएसर्स	ो बॉक्स
० चार्टर्ड अ	काउंटेंट (पूर्णकालिक व	यवसाय में) या	
० कॉस्ट अव	काउंटेंट (पूर्णकालिक व्य	ावसाय में) या	
० कम्पनी स	ाचिव (पूर्णकालिक व्य ः	वसाय में)	
*एसोसिएट अथवा अध्येता	0 एसोसिएट	0 अध्येता	
*सदस्यता संख्या			
*व्यवासय संख्या का सबूत-पः	त्र	·································	
उपांतरित करें	प्रका उपबंध है। प्ररूप जाँचें	पूर्व-जाँच	प्रस्तुत करें
केवल शासकीय उपयोग के लि	ग ए :	दायर किए जाने वाला ब्यौरा	संलग्न करें
ई-प्ररूप सेवा अनुरोध संख्या	(एसआरएन) (दिन/मास/वर्ष)	ई-प्ररूप प्रस्तुत क	रने की तारीख
प्राधिकृत करने वाले अधिकार्र	ो के डिजिटली हस्ताक्ष	र	
यह ई-प्ररूप रद्द किया जाता है	ੈ 	(प्रस्तुतीकरण	की पुष्टि करें)
हस्ताक्षरित किए जाने की ता	रीख		
(दिन/मास/वर्ष)			
		अथवा	
इस ई प्ररूप को इलेक्टानिक व			
~ ~ ~ · · · · · · · · · · · · · · · · ·	इंग के माध्यम से कर्म्पा	नेयों के रजिस्ट्रार द्वारा अनुरक्षित फ	इल पर और कम्पनी द्वारा दी गई तथा

(vi) प्ररूप संख्या आईएनसी-24 के स्थान पर, निम्नलिखित प्ररूप रखा जाएगा, अर्थात्:-

प्ररूप सं. आईएनसी.24
आवदन
/ कम्पनी अधिनियम , 2013 की धारा 13(2) और
कम्पनी (<i>निगमन</i>) नियम, 2014 के नियम 29(2) के सत्यमेव जयते
अनुसरण में]
प्ररूप की भाषा O अंग्रेजी O हिंदी
प्ररूप फाईल करने के लिए अनुदेश किट की राय लें ।
1. *(क) कम्पनी की कॉर्पोरेट पहचान संख्या (सीआईएन)
(ख) कम्पनी की वैश्विक स्थल संख्या
2. (क) कम्पनी का नाम
(ख) कम्पनी के रजिस्ट्रीकृत कार्यालय का पता
(ग) कम्पनी की ई-मेल आईडी
्रित पूर्व पूरित 3. (क) *प्ररूप आरयूएन-1 की सेवा अनुरोध संख्या (एसआरएन)
(ख) कम्पनी का प्रस्तावित नाम
4. *नाम बदलने के कारण ि
5. *कम्पनी रजिस्ट्रार (आरओसी) के समक्ष प्ररूप एमजीटी.14 भरने संबंधी विशिष्टियाँ
5. *कम्पनी रजिस्ट्रार (आरओसी) के समक्ष प्ररूप एमजीटी.14 भरने संबंधी विशिष्टियाँ (क) प्ररूप एमजीटी.14 की एसआरएन
(ख) विशेष संकल्प पारित किए जाने की तारीख
(ग) प्ररूप एमजीटी.14 फाइल करने की तारीख

6. निगमीकरण के समय कम्पनी का नाम (प्रमाण-पत्र में दर्शाया जाना	है)		
	 किया गया था उसमें उपस्थि		 ा और उनके शेयरों की	 संख्या
(i) *सदस्यों की संख्या				
(ii) उनके शेयरों की संख्या				
(ख) जिन सदस्यों ने नाम परिवर्तन के	पक्ष में मत दिया उनका ब्यौ	रा और उनके शेयरो	[:] की संख्या	
(i) * सदस्यों की संख्या				
(ii) उनके शेयरों की संख्या				
(ग) जिन सदस्यों ने नाम परिवर्तन के	विरोध में मत दिया उनका ब	यौरा और उनके शेय	ारों की संख्या	
(i) * सदस्यों की संख्या				
(ii) उनके शेयरों की संख्या				
(घ) जिन सदस्यों ने वोटिंग में भाग नः	हीं लिया उनका ब्यौरा और	उनके शेयरों की संख	या	
(i) * सदस्यों की संख्या				
(ii) उनके शेयरों की संख्या				
संलग्नक			संलग्नकों की सूची	
1. *सदस्यों की बैठक का कार्यवृत्त	संलग्न करें]
2. वैकल्पिक संलग्नक (यदि कोई हो)	संलग्न करें		संलग्नक हटाएं	
	घोषण	т		
मेरी जानकारी और विश्वास के अनुसार इ				कम्पनी ने कम्पनी का
नाम बदलने के लिए संबंधित प्राधिकरणों अ	गौर विभागों से सभी अनिवा	र्य अनुमोदन प्राप्त क	र लिए गए हैं।	
मुझे तारीख *	के संकल्प संख्या *		के माध्यम से	कम्पनी के बोर्ड ऑफ
डायरेक्टर्स द्वारा यह प्ररूप हस्ताक्षरित करन	ने और यह आवेदन प्रस्तुत क [्]	रने के लिए प्राधिकृत	त किया गया है ।	

* निम्नलिखित द्वारा डिजिटली हस्ताक्षरित किया जाना है
* पदनाम
* निदेशक की निदेशक पहचान संख्या; अथवा
प्रबंधक या सीईओ या सीएफओ का डीआईएन या पैन; अथवा
कम्पनी सेक्रेटरी की सदस्यता संख्या
टिप्पण : धारा 448 और 449 की ओर ध्यान आकर्षित किया जाता है जिनमें क्रमश: झूठे विवरण / प्रमाण-पत्र के लिए दंड और झूठे साक्ष्य के लिए दंड का प्रावधान है ।
उपांतरित करें प्ररूप जाँचें पूर्व-जाँच प्रस्तुत करें
केवल कार्यालय के उपयोग के लिए :
केवल कार्यालय के उपयोग के लिए : \$\begin{align*} \text{ फाइल किए जाने वाला ब्यौरा संलग्न करें} \\ \frac{\frac{1}{2}}{2} \\ \frac{1}{2} \\ \frac{1}{2
केवल कार्यालय के उपयोग के लिए :
केवल कार्यालय के उपयोग के लिए : ई-प्ररूप सर्विस अनुरोध संख्या (एसआरएन)ई-प्ररूप फाइल करने की तारीख (दिन/मास/वर्ष)
केवल कार्यालय के उपयोग के लिए : ई-प्ररूप सर्विस अनुरोध संख्या (एसआरएन)ई-प्ररूप फाइल करने की तारीख (दिन/मास/वर्ष) प्राधिकृत करने वाले अधिकारी के डिजिटली हस्ताक्षर
ई-प्ररूप सर्विस अनुरोध संख्या (एसआरएन)ई-प्ररूप फाइल करने की तारीख (दिन/मास/वर्ष) प्राधिकृत करने वाले अधिकारी के डिजिटली हस्ताक्षर यह ई-प्ररूप अनुमोदित किया जाता है

(vii) प्ररूप संख्या आईएनसी-32 के स्थान पर, निम्नलिखित प्ररूप रखा जाएगा, अर्थात्:-

(i)* कंपनी की पूंजीगत संरचना _____ कुल प्राधिकृत शेयर पूंजी (रूपए में) _____

(कंप	नी अधिनियम, 20	13 की धाराएं 4, 7, 12, 152 औ	र 153 के	स्पाइस
	-	मों के साथ पठित उन धाराओं के	अनुसरण	(कंपनी का इलेक्ट्रॉनिक रूप से निगमन करने हेतु सरलीकृत प्ररूप)
में) प्र	ारूप संख्या आईए न	ासी-3 2		,
प्ररूप	ाकी भाषा O अग्रेज	जी O हिंदी		
प्ररूप	। फाइल करने के वि	नेए अनुदेश किट की राय लें		
*कंप	नी रजिस्ट्रार द्वारा	पहले से ही अनुमोदित किया जा चु	ुका है	O हां O नहीं
	प्ररूप आरयूए	न का एसआरएन		पूर्व पूरित
1.	(क) *कंपनी का प्र	कार		
		वर्ग O पब्लिक O प्राइवेट O एकल		
	(ग) *कंपनी का प्र	ावर्ग	<u> </u>	
	(घ) *कंपनी का उ	उप-प्रवर्ग		
	(ड.) *क्या प्रस्ता	- वित कंपनी आईएफएससी कंपनी है	ट् O हां	· O नहीं
	(च) *कंपनी	शेयर पूंजी वाली है	शेयर पूंर्ज	ो वाली नहीं है।
	(छ) धारा-8 लाई	सेंस संख्या		
		द्योगिक गतिविधियों का मुख्य प्रभ	ाग	
मु	ख्य प्रभाग का वित	रण		
			0:	
(ख)	क्या सगम अनुच्छे	द का अतिक्रमण हुआ है O हां O र	नहीं	
ऐसे	। अनुच्छेदों की संख	या, जिन पर परिरक्षास्थापना के उ	उपाबंध लागू	किए जाएंगे
ऐसे	अनुच्छेदों के ब्यौरे			
豖.	सं. अनुच्छे	र संख्या खं	ांड के परिरक्ष	ास्थापना का संक्षिप्त विवरण

प्राधिकृत शेयर पूंजी	साम्या	अधिमान	अज्ञात
शेयरों की संख्या			
प्रतिशेयर का न्यूनतम मूल्य (रूपए में)			
कुल राशि (रूपए में)			

कुल अभिदत्त शेयर पूंजी (रूपए में) ______

अभिदत्त शेयरपूंजी	साम्या	अधिमान	अज्ञात
शेयरों की संख्या			
प्रति शेयर का न्यूनतम मूल्य (रूपए में)			
कुल राशि (रूपए में)			

(ii)*सदस्यों की संख्या के ब्यौरा

(क) सदस्यों की अधिकतम संख्या	
(ख) प्रस्तावित कर्मचारियों के अतिरिक्त सदस्यों की अधिकतम संख्या	
(ग) सदस्यों की संख्या	
(घ) प्रस्तावित कर्मचारियों को छोड़कर सदस्यों की संख्या	

4. (क)* पत्र व्यवहार का पता

*पंक्ति ।			
पंक्ति ॥			
*नगर		_	
*राज्य/ संघ राज्य क्षेत्र	*पिन कोड _		
* जिला			
*दूरभाष (एसटीडी कोड सहित)			
फैक्स			
*कंपनी का ई-मेल पता			

'(ख) क्या पत्र व्यवहार का पता कंपनी के रजिस्ट्रीकृत कार्यालय का पता है O हां O न	हीं
(ग) कंपनी रजिस्ट्रार कार्यालय का नाम, जहां कंपनी रजिस्ट्रीकृत होनी प्रस्तावित है	
	_

5. * प्रस्तावित या अनुमोदित नाम की विशिष्टियाँ

	प्रस्तावित या अनुमोदित नाम	
(क)	प्रस्तावित नाम में संक्षिप्त या संक्षेपाक्षर शब्द का महत्व	
	यदि प्रस्तावित नाम में क्षेत्रीय भाषा प्रयुक्त हुई है तो उसका	
	नाम और उसका अर्थ	

(ख)

্(এ)	,
(i)* क्या संप्रवर्तक आवेदन किए गए नाम से कोई भागीदारी फर्म, पूर्ण स्वामित्व या	O हां O नहीं
अरजिस्ट्रीकृत कंपनी चला रहे हैं	
 यदि हां, क्या ऐसी कंपनी का कारबार ग्रहण किया जाएगा?	
वाव हा, भवा द्रामा का कार्यार प्रह्माकवा आद्रमाः	O हां O नहीं
(;;),*	0 -i 0 -fi
(ii)* क्या प्रस्तावित नाम में 'निर्वाचन ट्रस्ट' वाक्यांश शामिल है	O हां O नहीं
(iii)* क्या प्रस्तावित नाम में ऐसा कोई शब्द या भाव शामिल है जिसके लिए केन्द्रीय	O हां O नहीं
सरकार का पूर्व अनुमोदन अपेक्षित है	
(iv)* क्या किसी क्षेत्रीय नियामक का अनुमोदन अपेक्षित है	O हां O नहीं
(v) क्या कंपनी का नाम O वर्तमान भारतीय कंपनी के समान है O विदेशी कारपोरेट निका	
	<u> </u>
निराक्षेप प्रमाण-पत्र (उस कंपनी के एक निदेशक द्वारा यथावत अभिप्रमाणित की प्रति संलग्न व	हर]
सीआईएन बताएं (पूर्व पूरित)	
कंपनी का नाम	

(ग) (i) क्या प्रस्तावित नाम एक रजिस्ट्रीकृत व्यापार चिन्ह पर या व्यापार चिन्ह अधिनियम के अधीन रजिस्ट्रीकरण के लिए लंबित एक आवेदन की विषय वस्तु पर आधारित है

(॥)^ व्यापार ।चन्ह क वंग (वंगा) ।वानादष्ट कर (ब्यार के लिए अनुदंश ।कट	યા રાય લ)	
(iii)* व्यापार चिन्ह के आवेदन का या आवेदक या स्वामी के अनुमोदन की र्ा	 वेशिष्टियां दें।	
m) - 41 11 × 14 × 6 × 611 44 × 11 × 11 × 11	AIMICAI AI	
		
(क)* संगम-ज्ञापन के पहले अभिदाता (अभिदाताओं) और कंपनी के निदेश	कों के नाम विधिमान्य डीआईएन है	विधिमान्य डीआईएन नहीं है
	ापायमाप्य डाजाइएग ह	विविधानिय जाजाहरून नहा ह
थम अभिदाता (अभिदाताओं) की कुल संख्या		
गैर-व्यष्टिक)		
र-व्यष्टिक प्रथम अभिदाता (अभिदाताओं) की संख्या		
यष्टिक प्रथम अभिदाता (अभिदाताओं))-सह-निदेशक (निदेशकों) की ख्या		
नेदेशकों की कुल संख्या		
ऊपर पंक्ति संख्या 3 में उल्लिखित अनुसार वह निदेशक जो अभिदाता + गभिदाता-सह-निदेशक नहीं है)		
(ख)* गैर-व्यष्टिक प्रथम अभिदाता (अभिदाताओं) का विवरण – *श्रेणी		
*कंपनी पहचान संख्या (सीआईएन) या विदेशी कंपनी रजिस्ट्रीकरण संख्य (पूर्व-पूरित)	ग (एफसीआरएन) या अन्य क	गेई रजिस्ट्रीकरण संख्या
*		
*कारपोरेट निकाय का नाम		
*रजिस्ट्रीकृत कार्यालय का पता या भारत में व्यवसाय का मुख्य स्थान या	भारत से बाहर व्यवसाय का	मुख्य स्थान
*पंक्ति ।		
पंक्ति ॥		
* शहर		
* राज्य/ संघ राज्यक्षेत्र*पिन के	डि	
* आईएसओ देश कोड देश देश		

* दूरभाष (एसटीडी/आईएसडी कोड सहित)	फैक्स
* ई-मेल आईडी	
प्राधिकृत व्यक्ति की विशिष्टियाँ	
1.* प्रथम नाम	
मध्य नाम	
*उपनाम	
* पिता का पहला नाम	
पिता का मध्य नाम	
*पिता का उपनाम	
*लिंग *जन्म की तारीख * र	राष्ट्रीयता
🔲 स्थाई खाता संख्या 👚 पासपोर्ट संख्या _	(सत्यापित करें)
आधार संख्या	-
* जन्म का स्थान (जिला और राज्य)	_ *व्यवसाय का प्रकार
* व्यवसाय का क्षेत्र	
*शैक्षिक अर्हता	
वर्तमान पता	
* पंक्ति ।	
पंक्ति ॥	
* शहर	
* राज्य/ संघ राज्यक्षेत्र	*पिन कोड
* आईएसओ देश कोड देश	_
* दूरभाष (एसटीडी/आईएसडी कोड सहित)	मोबाइल

फैक्स		
* ई-मेल आईडी		
अभिदत्त शेयरों का प्रकार	अभिदत्त शेयरों की संख्या	अभिदत्त शेयरों की राशि
साम्या शेयर		
अधिमान शेयर		
(ग)* व्यैक्तिक प्रथम अभिदाता (अभिदाताः	<mark>ों) (अभिदाता-सह-निदेशक के अतिरिक्त</mark> ि	वेशिष्टियां
1. * निदेशक पहचान संख्या (डीआईएन) ₋	(पूर्व पूर्व	रेत)
*नाम		
अभिदत्त शेयरों का प्रकार	अभिदत्त शेयरों की संख्या	अभिदत्त शेयरों की राशि
साम्या शेयर		
अधिमान शेयर		
* #07# 7##		
* प्रथम नाम		
मध्य नाम		
* उपनाम	·	
* पिता का पहला नाम		
पिता का मध्य नाम		
*पिता का उपनाम		
*लिंग*जन्म की तारीख	* राष्ट्रीयता	·
* जन्म का स्थान		
* व्यवसाय का प्रकार O स्वनियोजित O	वृतिक O घरेलू O विद्यार्थी O सेवक	
* व्यवसाय का क्षेत्र		
यदि 'अन्य' चुना गया है तो कृपया विनि	र्दिष्ट करें	
*शैक्षिक अर्हता		

*	स्थायी खाता संख्या	पासपोर्ट संख्या	(सत्यापित करें)	
आधार संख	या			
* ई-मेल प	ता			
स्थायी पता				
* पंक्ति ।				
*पंक्ति ॥ _				
* नगर				
* राज्य/ संघ	व राज्यक्षेत्र	*पिन कोड		
* आईएसअ	ो देश कोड	देश		
* दूरभाष (एसटीडी/आईएसडी कोड सहित)		
* क्या वर्तम	गान निवास पता और स्थायी नि	वास पता एक समान है	O हां O नहीं	
वर्तमान पत	π			
* पंक्ति ।				
पंक्ति॥		<u> </u>		
* नगर				
* राज्य/ संध	व राज्यक्षेत्र	*पिन कोड _		
* आईएसअ	ो राष्ट्र कोड	देश		
* दूरभाष (एसटीडी/आईएसडी कोड सहित			
* वर्तमान प	 पते पर रहने की अवधि	वर्ष	मास	
यदि वर्तम	ान पते पर एक वर्ष से कम समय	से रह रहे हों, तो पूर्वव	र्ती निवास का पता	
* पहचान ब	का सबूत*निव	ास का सबूत		

संलग्नकों में पहचान का सबूत और पते का सबूत प्रस्तुत करें।

	a Ka ar ga a r c	
अभिदत्त शेयरों का प्रकार	अभिदत्त शेयरों की संख्या	अभिदत्त शेयरों की राशि
साम्या शेयर		
अधिमान शेयर		
(घ)* व्यष्टिक प्रथम अभिदाता (अभिदाताः	भों)-सह-निदेशकों की विशिष्टियां	
1. * निदेशक पहचान संख्या (डीआईएन)	(पूर्व पू	(रित)
* नाम		
* लिंग	*जन्म की तारीख	
*राष्ट्रीयता		
* पदनाम*प्रवर्ग	:	
क्या अध्यक्ष कार्यकारी * कंपनी या संस्था का नाम, जिस पर नि	निदेशक गैर-कार्यकारी निदेशक नेयुक्त व्यक्ति नामनिर्देशिती है।	र हैं
		-
*ई-मेल पता		
अभिदत्त शेयरों का प्रकार	अभिदत्त शेयरों की संख्या	अभिदत्त शेयरों की राशि
साम्या शेयर अधिमान शेयर		
अधिमान शयर		
ऐसी संस्थाओं की संख्या, जिनमें निदेशक व करने की आवश्यकता नहीं है।)		/ एफसीआरएन/ एलएलपीआईएन वाली है तो उल्लेख
*रजिस्ट्रीकरण संख्या		
*नाम	 _	
*पता		

हित का प्रकार	*पदनाम
	शेयर धारिता का प्रतिशत राशि
	अन्य (विनिर्दिष्ट करें)

1.* प्रथम नाम		
मध्य नाम		
*उपनाम	_	
* पिता का पहला नाम		
पिता का मध्य नाम		
*पिता का उपनाम		
*लिंग *जन्म की तारीख	*	राष्ट्रीयता
* जन्म का स्थान		
*क्या भारतीय नागरिक है O हां O नहीं * क्या भार	रत में निवासी है	O हां O नहीं
* व्यवसाय का प्रकार O स्वनियोजित O पेशेवर O घरेलू O ि	वेद्यार्थी O सैनिक	
* व्यवसाय का क्षेत्र		
यदि 'अन्य' चुना गया है तो कृपया विर्निर्दिष्ट करें		
*शैक्षिक अर्हता		
 स्थायी खाता संख्या पासपोर्ट संख्या 		()
* पदनाम *प्रवर्ग		
* क्या अध्यक्ष कार्यकारी निदेशक गैर-कार्यकारी निदेशक	2	
* कंपनी या संस्था का नाम, जिसका नियुक्त व्यक्ति नामनिर्देशि	ाती है	
* ई-मेल पता		
स्थायी पता		
* पंक्ति ।		
पंक्ति ॥		
* नगर		
* राज्य/ संघ राज्य क्षेत्र	* पिन कोड	
* आईएसओ राष्ट्र कोड	देश	
* दूरभाष (एसटीडी/आईएसडी कोड सहित)		
* क्या वर्तमान निवास पता और स्थायी निवास पता एक समा	ान है Ο हां Ο नहीं	
वर्तमान पता	•	
* पंक्ति ।		
पंक्ति ॥		
* नगर		
* राज्य/ संघ राज्य क्षेत्र	* पिन कोड	
* आईएसओ राष्ट्र कोड	देश	
* दूरभाष (एसटीडी/आईएसडी कोड सहित)		·····
* वर्तमान पते पर रहने का अवधि	वर्ष	माह

यदि वर्तमान पते पर एक वर्ष से कम्	। समय से रह रहे हो तो पूर्ववर्ती निवास का	पता	
			
*पहचान का सबूत	* निवास का र	सबूत	
चालन अनुज्ञप्ति संख्या			
आधार संख्या		,	
सलग्नकों में पहचान का सबूत और प			
अभिदत्त शेयरों का प्रकार	अभिदत्त शेयरों की संख्या	अभिदत्त शेयरों की राशि	
साम्या शेयर			
अधिमान शेयर			
		1	
ऐसी संस्थाओं की संख्या, जिनमें निवे	शक का हित है		
* रजिस्ट्रीकरण संख्या			
* नाम			
* पता			
हित का स्वरूप	*पदनाम		
	शेयर धारिता का प्रतिशत अन्य (विनिर्दिष्ट	राशि	
	अन्य (।व।न।दष्ट करें)		
	11/		
(ड़)* निदेशकों की विशिष्टियां (प्रथम	अभिदाताओं से भिन्न)		
1. * निदेशक पहचान संख्या (डीआई	एन)(ए	र्यु पूरित)	
* नाम			
* लिंग			
तारीख*राष्ट्रीयता			
* पदनाम			
क्या अध्यक्ष कार्यकारी निदेशक	गर-कायकारा ।नदशक ह		
* कंपनी या संस्था का नाम, जिसव	का नियुक्त व्यक्ति नामनिर्देशिती है		
*ई-मेल पता			

ऐसी संस्थाओं की संख्या, जिनमें निदेशक का हित है	(यदि ऐसी संस्थाएं सीआईएन/ एफसीआरएन/ एलएलपीआईएन वाली है तो उल्लेख
करने की आवश्यकता नहीं है।)	
* रजिस्ट्रीकरण संख्या	
* नाम	
* पता	
हित का प्रकार	*पदनाम
	शेयर धारिता का प्रतिशतराशि
	अन्य (विनिर्दिष्ट करें)
1.* प्रथम नाम	
मध्य नाम	
*उपनाम	
* पिता का पहला नाम	
पिता का मध्य नाम	
*पिता का उपनाम	
	* राष्ट्रीयता
* जन्म का स्थान	•
*क्या भारतीय नागरिक है O हां O नहीं * क्या	भारत में निवासी है O हां O नहीं
* व्यवसाय का प्रकार O स्वनियोजित O पेशेवर O घ	
* व्यवसाय का क्षेत्र	•
यदि 'अन्य' चुना गया है तो कृपया विर्निर्दिष्ट करें	
*शैक्षिक अर्हता	
* स्थायी खाता संख्या पासपोर्ट संख्या	
* पदनाम*प्रवर्ग	(·····································
* क्या अध्यक्ष कार्यकारी निदेशक गैर-कार्यकारी	 ो निदेशक है
* कंपनी या संस्था का नाम, जिसका नियुक्त व्यक्ति न	
* ई-मेल पता	
स्थायी पता	
* पंक्ति ।	
पंक्ति ॥	
* नगर	
	* पिन कोड
	देश
	·
* क्या वर्तमान निवास पता और स्थायी निवास पता	

वर्तमान पता			
* पंक्ति ।			
पंक्ति ॥			
* नगर			
* राज्य/ संघ राज्य क्षेत्र	* पिन कोड		
* आईएसओ राष्ट्र कोड	देश		
* दूरभाष (एसटीडी/आईएसडी कोड सहित)		<u></u>
* वर्तमान पते पर रहने की अवधि			
यदि वर्तमान पते पर एक वर्ष से कम समय		*	
*पहचान का सबूत	* निव	ास का सबूत	
मतदान पहचान पत्र संख्या		**	
चालन अनुज्ञपित संख्या			
आधार संख्या		<u>=</u>	
			
सलग्नकों में पहचान का सबूत और पते का र	सबूत प्रस्तुत कर।		
ऐसी संस्थाओं की संख्या, जिनमें निदेशक क	ਹ ਵਿਰ ਵੈ		
द्वा तर्भागा मा तड्या, व्यापा मायताम म	6/1.6/		
* रजिस्ट्रीकरण संख्या			
<u> </u>			
* नाम			
* पता			
हित का स्वरूप	*पदनाम		
	शेयर धारिता का प्रतिशत _	राशि	
	अन्य (विनिर्दिष्ट		
	करें)		
7. (क)* नामनिर्देशन			
मै*	के संगम ज्ञाप	न का अभिदाता	* को नामित करता/
करती हूं, जो मेरी मृत्यु होने या संविदा में अ			
नियम, 2014 के नियम 3 के अनुसार नामी			((() 4) (() 8 (3) 4) 4) ((() (4) 4))
ात्रम, 201न वर्गायस ७ वर अपुरार पासा	ाचात्राचा पाचाचण चणाष्ट्र वा त हा		
(ब) *नामनिर्देशिती की विशिष्टियां			
निदेशक पहचान संख्या (डिन)	पूर्व पूरित		
1.14.414.46 41.1 (1041 (1041)	אַר אַוּיִיעו		

* प्रथम नाम	
मध्य नाम	
* उपनाम	
* पिता का पहला नाम	
पिता का मध्य नाम	
*पिता का उपनाम	
*लिंग*जन्म की तारीख	*राष्ट्रीयता
* स्थायी खाता संख्या	(विवरण सत्यापित करें)
*आधार संख्या	
* जन्म का स्थान (जिला और राज्य)	
* व्यवसाय का प्रकार	
* व्यवसाय का क्षेत्र	
*शैक्षिक अर्हता	
स्थायी पता	
* पंक्ति ।	
पंक्ति ॥	
* नगर	
* राज्य/ संघ राज्य क्षेत्र	* पिन कोड
* आईएसओ राष्ट्र कोड	
* दूरभाष (एसटीडी/आईएसडी कोड सहित)	मोबाइल
फैक्स	
*ई-मेल पता	
* क्या वर्तमान निवास पता और स्थायी निवास	पता एक समान है O हां O नहीं
वर्तमान पता	
* पंक्ति ।	

* पिन	कोड	
त्रर्ष	माह	
तो पूर्ववर्ती निवा	ास का पता	
न का सबूत		
प (पृ	र्ग्व पूरित) ————————————————————————————————————	
ाली के माध्यम से	इलेक्ट्रानिक रूप से किया जान	ग़ है Ο हां Ο नहीं Ο लागू नहीं
ष्टियां		
प्ररूप	संगम ज्ञापन	संगम अनुच्छेद
ए		
	वर्ष तो पूर्ववर्ती निवा स का सबूत प (प् ाली के माध्यम से	प्ररूप संगम ज्ञापन

(ii) भुगतान किए हुए स्टाम्प शुल्क की विस्तृत जानकारी प्रदान करें।

दस्तावेजों का प्रकार/ब्यौरा	प्ररूप	संगम	संगम	अन्य
		ज्ञापन	अनुच्छेद	
भुगतान किए हुए स्टाम्प शुल्क की कुल राशि				
स्टाम्प शुल्क भुगतान का माध्यम				
सरकार की तरफ से स्टाम्प शुल्क एकत्रित करने अथवा स्टाम्प पेपर बेचने				
अथवा दस्तावेजों पर मुहर लगाने या स्टाम्प वाउचर बांटने के लिए प्राधिकृत				
विक्रेता या कोषागार या प्राधिकारी या अन्य किसी सक्षम एंजेंसी का नाम				
मुहर या स्टाम्प या स्टाम्प पेपर या कोषागार चालन संख्या की क्रम संख्या				
विक्रेता की रजिस्ट्रीकरण संख्या				
स्टाम्प या स्टाम्प पेपर के बिक्री या स्टाम्प शुल्क के भुगतान की तारीख				
(दिन/मास/वर्ष)				
स्टाम्प या स्टाम्प पेपर के बिक्री या स्टाम्प शुल्क के भुगतान का स्थान				

9. *स्थाई खाता संख्या (पैन) और कर कटौती खाता संख्या (टैन) के लिए आवेदन करने हेतु अतिरिक्त सूचना

पैन के लिए विनिर्दिष्ट सूचना

क्षेत्र कोड	एओ प्रकार	सीमा कोड	एओ संख्या		

टैन के लिए विनिर्दिष्ट सूचना

क्षेत्र कोड एओ प्रकार		सीमा कोड	एओ संख्या		

आय का स्रोत

- कारोबार/व्यवसाय से आय
- 0 पूंजी लाभ 0 गृह संपत्ति से आय
- अन्य स्रोतों से आय
- 0 कोई आय नहीं

कारोबार/व्यवसाय कोड

10. ^कर्मचारी राज्य बीमा	निगम (ईएसआईसी) के व	प्रधीन नियोक्ता रजिस्ट्री क	रण के लिए अतिरिक्त सूचना
अस्तित्व का प्रकार	फैक्ट्री	स्थापना	
काम/कारोबार का सही स्वर	रूप		कार्य उप प्रवर्ग

*11. क्या स्थापना के लिए कर्मचारी भविष्य निधि और प्रकीर्ण उपबंध अधिनियम लागू होता है

O ईएफपी और एमपी अधिनियम O स्वेच्छा से लागू करना

*12. कर्मचारी भविष्य निधि अधिनियम के अधीन शामिल होने वाले कर्मचारियों की संख्या	
*13. सीधे या कर्मचारी राज्य बीमा अधिनियम के अधीन शामिल होने वाले ठेकेदार के माध्यम से निर् मजदूरी पंद्रह हजार रुपए से कम है *14. क्या आपको इम्पोर्टर एक्सपोर्टर कोड की आवश्यकता है O हां O नहीं	पुक्त कर्मचारियों की संख्या जिनका

*15. निवेश की विशिष्टियां

निवेश	प्रस्तावित राशि (रुपए में)
(क) भूमि (किराया परिसर के लिए उनका पूंजीगत मूल्य भी दर्शाया	
जाए)	
(ख) भवन	
(ग) संयत्र और मशीनरी	
(I) देशी	
(II) आयातीत	
(क) सीआईएफ मूल्य	
(ख) आयात करने की लागत	
(III) योग (I+II) (ख)	

^क्रम संख्या 10 से 15 की सूचना अनिवार्य है यदि कंपनी के निगमन के समय आवेदक कर्मचारी राज्य बीमा निगम रजिस्ट्रीकरण, कर्मचारी भविष्य निधि, कर्मचारी राज्य बीमा रजिस्ट्रीकरण, इम्पोर्टर एक्सपोर्टर कोड रजिस्ट्रीकरण सेवाओं के लिए आवेदन करने के इच्छुक हों और यह सुविधा ई-विज पोर्टल पर ई-विज पोर्टल द्वारा विहित अलग प्रक्रिया के अनुसार उपलब्ध है। ये सेवाएं (क्रम संख्या 10 से 15) एमसीए 21 पोर्टल पर फाइल किए जाने वाले प्ररूपों के लिए उपलब्ध नहीं होंगी और एमसीए 21 पोर्टल पर प्ररूप फाइल करते समय इन फिल्ड में प्रविधियों का संज्ञान नहीं लिया जाएगा।

संलग्नक संलग्नकों की सूची संलग्न करें *संगम ज्ञापन: संलग्न करें *संगम अनुच्छेद; 2. *प्रथम अभिदाता/अभितादाओं एवं निदेशक(कों) द्वारा दिया गया हलफनामा एवं संलग्न करें 3. घोषणा पत्र: कार्यालय पता का सबूत (किराया रसीद के साथ हस्तांतरण पत्र/पट्टा संलग्न करें विलेख/किराया करार आदि); उपयोगिता बिल की प्रति (दो मास से अधिक पुरानी न हो) संलग्न करें यदि प्रस्तावित नाम में ऐसे शब्द या वाक्य हो जिसमें केंद्रीय सरकार से अनुमोदन संलग्न करें की आवश्यकता है तो ऐसे अनुमोदन की प्रति ट्रेडमार्क के रजिस्ट्रीकरण के लिए ट्रेडमार्क के स्वामी या ऐसे आवेदन के आवेदक संलग्न करें का अनुमोदन

8.	एकल स्वामी/भागीदार/अन्य सहयोगी/वर्तमान कंपनी से निराक्षेप प्रमाणपत्र (एनओसी);	संलग्न करें	
9.	संबंधित नियामक से मुख्य अनुमोदन	संलग्न करें	
10.	विदेशी कारपोरेट इकाई के निगमन एवं पारित संकल्प के प्रमाणपत्र की प्रति;	संलग्न करें	
11.	संप्रवर्तक कंपनी द्वारा पारित संकल्प;	संलग्न करें	
12.	वर्तमान भारतीय कंपनी या विदेशी कंपनी से निराक्षेप प्रमाणपत्र (एनओसी);	संलग्न करें	
13.	अन्य कंपनियों में प्रथम निदेशक(कों) का हित;	संलग्न करें	
14.	नामित व्यक्ति की सम्मति (आईएनसी-3);	संलग्न करें	
15.	अभिदाताओं के निवास के पते एवं पहचान का सबूत;	संलग्न करें	
16.	नामित व्यक्ति के निवास के पते एवं पहचान का सबूत;	संलग्न करें	
17.	आवेदक । के पते एवं पहचान का सबूत	संलग्न करें	
18.	आवेदक II के पते एवं पहचान का सबूत	संलग्न करें	
19.	आवेदक III के पते एवं पहचान का सबूत	संलग्न करें	
20.	संप्रवर्तक में बदलाव (प्रथम अभिदाताओं से संगम ज्ञापन) की स्थिति में अभिदाताओं प्रमाण पत्र (एनओसी)	संलग्न करें	
21.	वैकल्पिक संलग्नक, (यदि कोई हो)	संलग्न करें	

संलग्नक हटाएं

घोषणा

मैंने नाम के आरक्षण की बावत में कंपनी अधिनियम, 2013 के उपबंधों, इसके नियमों एवं इसके अधीन तैयार किए गए निर्धारित मार्गदर्शक सिद्धांतों को पढ़ा है और इसके अर्थ को समझा है कि प्रस्तावित नाम इसके अनुरूप है।
मैंने कारपोरेट कार्य मंत्रालय (एमसीए) के पोर्टल में उपलब्ध खोज सुविधाओं का उपयोग पूर्व से रजिस्ट्रीकृत अथवा पूर्व में अनुमोदित नामों वाली कंपनियों और सीमित देयता भागीदारियों (एलएलपी) के साथ क्रमश: प्रस्तावित नाम की समानता की जांच के लिए किया है। मैंने रजिस्ट्रीकृत ट्रेडमार्क और ट्रेडमार्क अधिनियम, 1999 के अधीन किसी आवेदन में ट्रेडमार्क विषय के साथ प्रस्तावित नाम की सदृश्यता जांचने के लिए भी खोज सुविधाओं का प्रयोग किया है और प्रस्तावित नाम की सदृश्यता के लिए प्रांसगिक खोज किए है जिससे मुझे संतुष्टि हो जाए कि नाम की सदृश्यता के लिए बने अधिनियम के उपाबंध और इसके नियमों की अनुपालना की जा रही है।
प्रस्तावित नाम ने संप्रतीक और नाम (अनुचित प्रयोग निवारण) अधिनियम, 1950 के उपबंधों का उल्लंघन नहीं किया है।
प्रस्तावित नाम किसी भी वर्ग के लोगों के लिए अपमानजनक नहीं है अर्थात् प्रस्तावित नाम में ऐसी किसी प्रकार की आचारभ्रष्टता अथवा शब्द या वाक्यांश अंतर्विष्ट नहीं है जो सामान्यतः किसी जातीय समूह, धर्म, लिंग या परंपरा के लिए आपत्तिजनक हो।
*कंपनी द्वारा प्रस्तावित नाम का उपयोग किसी भी विधि के अधीन आपत्तिजनक नहीं होगा।

	यदि बाद में यह नाम कंपनी अधिनियम, 2013 की धारा 4(2) और धारा 4(4) के उपबंधों और इसके नियमों का उल्लंघन करते हुए पाया गया तो इसके परिणाम के लिए मैं पूरी तरह से जिम्मेदारी उठाने के लिए तैयार हूं और मैंने कंपनी अधिनियम, 2013 की धारा 4(5) (ii)(क) और (ख) के उपबंधों और उसके नियमों को पढ़ा और समझा है और इसके परिणाम के लिए स्वयं को उत्तरदायी घोषित करता हूं।
	*मैं
	मैं संगम ज्ञापन एवं संगम अनुच्छेद पर हस्ताक्षर करने वाले प्रवर्तकों तथा प्रथम निदेशक(कों) द्वारा यह घोषणा करने तथा इस प्ररूप पर हस्ताक्षर तथा इसे प्रस्तुत करने के लिए प्राधिकृत हूं।
	*मैं प्रत्येक अभिदाताओं द्वारा यह घोषणा करने के लिए प्राधिकृत हूं कि कंपनी तब तक अपना वृतिक आरंभ नहीं करेगी जब तक प्रत्येक अभिदाताओं ने संगम ज्ञापन को स्वीकार करने के समय उसके द्वारा प्राप्त शेयरों के मूल्य का भुगतान न कर दिया हो।
	मैं यह भी घोषणा करता हूं कि कंपनी अपना व्यवसाय तब तक आरंभ नहीं करेगी जब तक क्षेत्रीय विनियामकों जैसे आरबीआई, सेबी आदि से आवश्यक अनुमोदन प्राप्त न हो जाए।
	मैं प्रवर्तकों एवं प्रथम निदेशकों की ओर से यह घोषणा करता हूं कि रजिस्ट्रीकृत कार्यालय सभी सूचनाएं प्राप्त करने और उन्हें स्वीकार करने के लिए सक्षम हैं और निगमन के समय प्रस्तावित कंपनियों को संबोधित अधिसूचनाओं को इस प्ररूप की मद संख्या 4 में दिए गए पते में रखा जाएगा।
	*मैं प्रस्तावित कंपनी के संगम अनुच्छेद में नामित सभी प्रथम निदेशकों की ओर से दृढ़तापूर्वक यह घोषणा करता हूं कि उपर्युक्त घोषणा मेरी जानकारी और विश्वास के अनुसार सत्य है, और इस समेकित आवेदन प्ररूप में निगमन के लिए दी गई सूचना और इसके अनुलग्नक सही एवं संपूर्ण हैं और इस प्ररूप से संबंधित किसी भी सूचना को छुपाया नहीं गया है। सभी आवश्यक अनुलग्नकों को इस प्ररूप के साथ पूर्ण रूप से, सही रूप में और स्पष्ट रूप से संलग्न कर दिया गया है और वह संगम ज्ञापन और संगम अनुच्छेद में हस्ताक्षर करने वाले संप्रवर्तकों द्वारा रखे गए मूल अभिलेख के अनुसार है।
	मैं, प्रस्तावित निदेशकों, जिनके ब्यौरे डिन के आबंटन के लिए उपर्युक्त रूप में फाइल किए गए हैं, की ओर से इस बात की पुष्टि और घोषणा करता हूं कि वे कंपनी अधिनियम, 2013 के उपबंधों जिसमें धारा 164 और 169 शामिल है, के अधीन किसी कंपनी के निदेशक के रूप में नियुक्ति के लिए नियंत्रित, अयोग्य या पृथक नहीं है और उन्हें किसी आर्थिक अपराध न्यायालय अथवा न्यायिक मजिस्ट्रेट न्यायालय या उच्च न्यायालय अथवा किसी अन्य न्यायालय की ओर से घोषित अपराधी के रूप में घोषित नहीं किया गया है और उन्हें कंपनी अधिनियम, 2013 की धारा 154 के अधीन किसी निदेशक पहचान संख्या (डिन) का आबंटन पहले से नहीं किया गया है, और मैं इस बात की भी घोषणा करता हूं कि मैंने कंपनी अधिनियम, 2013 की धारा 449, धारा 450 और धारा 451 के साथ पठित धारा 154, धारा 155, धारा 447 और धारा 448 के उपबंधों को पढ़ा और समझा है।
	*, जिसकी सदस्यता संख्या और/या अभ्यास संख्या का प्रमाण
सूच् 44	पत्रहैं, को धारा 7(1) (ख) के अधीन घोषणा करने का अधिकार दिया गया है और ऐसी घोषणा को संलग्न किया गया। प्रणः धारा 7(5) और धारा7(6) के उपबंधों पर ध्यान केन्द्रित किया गया है जिसमें अन्य विषयों के साथ-साथ यह उपाबंध है कि किसी वना का मिथ्या या गलत ब्यौरा या किसी तात्विक सूचना को दबाने से धारा 447 के अधीन कपट के लिए दंड दिया जा सकता है। धारा 8 और धारा 449 के उपबंधों पर ध्यान आकर्षित किया जाता है जिसमें मिथ्या कथन और मिथ्या सबूतों के लिए क्रमशः दंड का उपाबंध है। देशक द्वारा डिजीटली रूप में हस्ताक्षर किया जाना है। डीएससी बॉक्स
*ভি	डेन/पैन)

पेशेवर	दारा	क्री	गर्द	घोष	णा ः	और	σшπ	गत
44141	20171	44	45	919	чп.	VII	יודג	47

		- -	•		
मैं			का सदस्य जिसका क	ार्यालय*	में
स्थित	है और जो कंपनी के गठन के का	र्य में लगा हुआ है, यह घ	घोषणा करता हूं कि मैं इ	स प्ररूप के प्रमाणन के प्रयोजन के लि	ाए सम्यक रूप स <u>े</u>
निय ुत्त	हूं। मैं यह भी प्रमाणित करता	हूं कि मैंने कंपनी अधि	नेयम, 2013 के उपबंध <u>े</u>	iं और इसके नियमों को इस प्ररूप वे	त्रविषयवस्तु और इंग्रिक्स
इससे	संबंधित मुद्दों के लिए पढ़ा है औ	र ऊपर दिए ब्यौरों, (अ	नुलग्नक शामिल है) जो इ	इस प्ररूप की विषयवस्तु हैं, को आवेत	इक द्वारा रखे गए
	माणित अभिलिखित के साथ स या है। इसके अतिरिक्त मैं यह भ	•		पाया है और इस प्ररूप की किसी स्	<u>प्</u> चना को छुपाया
(i)	प्रारूप ज्ञापन और संगम अनुच	छेद धारा 4 और धारा 5	के उपबंधों और इसके नि	यमों के के अनुसार तैयार किए गए है	ुं; और
(ii)	रजिस्ट्रीकरण से संबंधित है अ	ौर इसके पूर्ववर्ती या आ _{ग्} तत अधिकारियों द्वारा ह	नुषंगिक मामलों को संकर् इस्ताक्षर कर लिया गया	म, जो अधिनियम की धारा 7 के लेत कर लिया गया है। उक्त अभिलेख है और इसे कंपनी अधिनियम, 201	ब्रों को उचित रूप
(iii)	मैंने इस प्ररूप के सभी अनुलग्न	ाकों को देखा है और इन्हें	आवश्यकता के अनुसार	संपूर्ण और स्पष्ट पाया है;	
(iv)		स्तावित रजिस्ट्रीकृत क		रीकृत कार्यालय का वैयक्तिक रूप से द सायिक प्रयोजन के लिए काम कर र	-
(v)	मुझे जानकारी है कि मैं गलत कार्रवाई के लिए जिम्मेदार हूं।	प्रमाणन, यदि किसी स्त	तर में पाया गया, के लिए	ए कंपनी अधिनियम, 2013 की धार	ा 448 के अधीन
चार्टर्ड	् अकाउंटेंट (पूर्णकालिक सेवा) य	ा 0 लागत लेखाकार (पू	र्णकालिक सेवा) या		
	कंपनी सचिव (पूर्णकालि	क सेवा) 0 ः	प्रधिवक्ता	_	
	*क्या सहयोगी या साथी है *सदस्यता संख्या	- सहयोगी - साथी			
	व्यवसाय संख्या का प्रमाण प				
	*आयकर पैन				
	उपांतरित	प्ररूप देखें	पूर्व संवीक्षा	प्रस्तुत करें	
कार्यार	नय उपयोग के लिए	ई-स्टांप औ	र दायर किया गया ब्यौर	ा संलग्न करें	
ई-प्ररू	प सेवा अनुरोध सं.(एसआरएन)	ई-प्ररूप फाइल	करने की तारीख	(दिन/मास/वर्ष)	
इस ई-	प्ररूप को रजिस्ट्रीकृत किया जा	ता है			

प्राधिकृत अधिकारी के डिजिटल हस्ताक्ष	ार	_ जमा पुष्टि करें
दस्ताक्षर की नारीख	(दिन/मास/वर्ष)	

(viii) प्ररूप संख्या आईएनसी-33 और प्ररूप संख्या आईएनसी-34 में शब्दों और अंकों 'आईएनसी-1' के लिए शब्द 'आरयूएन' को प्रतिस्थापित किया जाएगा।

[फा.सं. 1/13/2013-सीएल-V, पार्ट-I, भाग-II] के. वी. आर. मूर्ति, संयुक्त सचिव

टिप्पणी: मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग-II, खंड-3, उप-खंड-(i) में सा.का.िन. संख्या 250(अ) द्वारा तारीख 31 मार्च, 2014 को प्रकाशित की गई थी और इसके पश्चात् निम्नलिखित अधिसूचनाओं द्वारा संशोधित की गई थी:-

क्रम संख्या	अधिसूचना संख्या	अधिसूचना की तारीख
1.	सा.का.नि. 349(अ)	01-05-2015
2.	सा.का.नि. 442(अ)	29-05-2015
3.	सा.का.नि. 99(अ)	22-01-2016
4.	सा.का.नि. 336(अ)	23-03-2016
5.	सा.का.नि. 743(अ)	27-07-2016
6.	सा.का.नि. 936(अ)	01-10-2016
7.	सा.का.नि. 1184(अ)	29-12-2016
8.	सा.का.नि. 70(अ)	25-01-2017
9.	सा.का.नि. 955(अ)	27-07-2017

MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the 20th January, 2018

G.S.R. 49(E).— In exercise of the powers conferred by sub-sections (1) and (2) of section 469 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following rules further to amend the Companies (Incorporation) Rules, 2014, namely: -

- 1. (1) These rules may be called the Companies (Incorporation) Amendment Rules, 2018.
 - (2) They shall come into force from the 26th day of January, 2018.
- 2. In the Companies (Incorporation) Rules, 2014 (hereinafter referred to as the principal rules), for rule 9, the following rule shall be substituted, namely:-
- **"9. Reservation of name.-** An application for reservation of name shall be made through the web service available at www.mca.gov.in by using RUN (Reserve Unique Name) along with fee as provided in the Companies (Registration offices and fees) Rules, 2014, which may either be approved or rejected, as the case may be, by the Registrar, Central Registration Centre".
- 3. In the Principal rules, in rule 10, the words, letters and figure "Form No.INC-7" shall be omitted.
- 4. In the principal rules, for rule 12, the following rule shall be substituted, namely:-
- **"12. Application for incorporation of companies.** An application for registration of a company shall be filed, with the Registrar within whose jurisdiction the registered office of the company is proposed to be situated, in Form No.INC-32 (SPICe) along with the fee as provided under the Companies (Registration offices and fees) Rules, 2014;

Provided that in case pursuing of any of the objects of a company requires registration or approval from sectoral regulators such as the Reserve Bank of India, the Securities and Exchange Board, registration or approval, as the case may be, from such regulator shall be obtained by the proposed company before pursuing such objects and a declaration in this behalf shall be submitted at the stage of incorporation of the company".

- 5. In the principal rules, in sub-rule (1) of rule 38, the following proviso shall be inserted.
- (i) in sub-rule (1), after the proviso, the following proviso shall be inserted, namely:-
- "provided further that in case of incorporation of a company having more than seven subscribers or where any of the subscriber to the MOA/AOA is signing at a place outside India, MOA/AOA shall be filed with INC-32 (SPICe) in the respective formats as specified in Table A to J in Schedule I without filing form INC-33 and INC-34";
- (ii.) In sub-rule (2), after the proviso, the following proviso shall be inserted, namely:-
- 'Provided further that in case of companies incorporated, with effect from the 26th day of January, 2018, with a nominal capital of less than or equal to rupees ten lakhs or in respect of companies not having a share capital whose number of members as stated in the articles of association does not exceed twenty, fee on INC-32 (SPICe) shall not be applicable".
- 6. In the annexure to the principal rules,-
- (i) for Form No. INC-1, the following form shall be substituted, namely:-

[Pursuant to section 4(4) of the Companies Act, 2013 and pursuant to rule 8 & 9 of the Companies (Incorporation) Rules, 2014]



RUN

Reserve Unique Name

Company Details
Entity Type
Select if you are reserving the name for a Company to be incorporated.
CIN
Enter CIN only if you are applying for change of name for an existing company.
Proposed Name
Enter your proposed name. Auto Check
Comments
Please make sure to mention the objects of the proposed company and any other relevant comments. Please attach Sectoral Regulator approvals, NOCs or any other required documents below, if applicable.
Choose File No file chosen
Once you have submitted the name reservation request it will then be checked and, if found feasible, approved by the Central Registration Centre (CRC). You will receive an email from the CRC advising the outcome of the name reservation request.

Submit

(ii) for Form No.INC-3, the following form shall be substituted, namely:-

FORM NO. INC-3

[Pursuant to section 3(1) of the Companies Act, 2013 and pursuant to Rule 4(2), (3), (4), (5) & (6) of the Companies (Incorporation) Rules, 2014]



One Person Company - Nominee Consent Form

Form language English () Hindi Refer the instruction kit for filing the form. **Pre-Fill** 1. (a) *SRN of RUN (In case of new company) or Corporate Identity Number (CIN) of the company (In case of existing company) (b) Global location number (GLN) 2. (a) Name of the One Person Company * Consent hereby give my consent to become the member of , in the event of death of subscriber/member of the company or his incapacity to contract. Particulars of the nominee Director Identification number(DIN) Pre-Fill *Income-tax permanent account number (PAN) Verify Details First Name Middle Name Surname Family Name * Father's Name Mother's Name Spouse's name Gender Male Female Transgender *Date of Birth Nationality IN Place of Birth (District and State) Educational Qualification *Occupation type Self-employed Professional Student Serviceman Homemaker

Permanent Residential Address
*Line I
Line II
*City
*State/Union Territory * Pin code *
ISO Country Code
Country
*Phone (with STD/ISD Code)
Mobile (with country code) Fax
*email id
*Whether present address is same as the permanent address Yes No
Present Address
*Line I
Line II
*City
*State/Union Territory Pin code *Pin code
*ISO Country Code
Country
*Phone (with STD/ISD Code)
Mobile (with country code) Fax
email id
*Duration of stay at the present address year(s) month(s)
If duration of stay at present address is less than one year then address of previous residence
*Proof of Identity
*Residential Proof

Declaration

I do solemnly declare that I am an Indian citizen and resident in India and I have not been convicted of any offence in connection with the promotion, formation or management of any company or LLP and have not been found guilty of any fraud or misfeasance or of any breach of duty to any company under this Act or any previous company law or LLP Act in the last five years. I further declare that I am not a nominee in any other One Person Company and I shall comply with the eligibility criteria specified in Rule 3(3) within the prescribed period. I understand that the person nominating me may withdraw my nomination without my consent.

Nominee	
*Date	

Enclosures

*Place

1. Copy of PAN Card

To be physically signed by

- Proof of identity
- Residential Proof

Modify

Note: Attention is drawn to provisions of section 7(5) and 7(6) which inter-alia, provides that furnishing of any false or incorrect particulars of any information or suppression of any material information shall attract punishment for fraud under section 447. Attention is also drawn to provisions of section 448 and 449 which provide for punishment for false statement and punishment for false evidence respectively.

This is a non e-Form. User is required to fill the form electronically and duly signed copy should be attached with eForm INC-4 or INC-6, as the case may be.

- (iii) for Form No.INC-7 shall be omitted;
- (iv) for Form No.INC-12, the following form shall be substituted, namely:-

FORM NO. INC-12

[Pursuant to section 8(1)and 8(5) of the Companies Act, 2013 and Rule 19 & 20 of the Companies (Incorporation) Rules, 2014]



Application for grant of License under section 8

Check Form

Form language o English o Hindi

Refer the instruction kit for filing the form.

- 1. *Application for
 - ☐ Grant of license to a new company (Part A)
 - ☐ Grant of license to an existing company (Part B)

Part A: Grant of license to a new company
2. (a) *Name of the Applicant
(b) *Address
(c) *Occupation Type
(d) *Phone (with STD/ISD) (e) Fax
(f) *email Id
*(a) Indicate Registrar of Companies (ROC) reference number for name approval
(Service Request Number (SRN) of RUN)
*(b) Name of the State/Union territory in which the proposed company is to be registered
*(c) Name of the office of the Registrar of Companies in which the proposed company is to be registered
4. (a) Name of the company
(b) Company is (c) Type of Company (d) Category (e) Sub category *(f) Whether the company will □ Have share capital □ Not have share capital
5. I. Proposed authorized capital
II. Proposed maximum number of members
Proposed maximum number of members excluding proposed employees
6.*a. Main division of industrial activity of the proposed company
Description of the main division
*b. Brief description of the work, if any already done or proposed to be done in pursuance of section 8
*c. Grounds on which application is made
7. *Enter the number of proposed promoters (first subscribers to MOA)

oters (first subscribers to the MOA)
of two promoters in case the proposed company is a private company or seven promoters in case
ny is a public company)
tion number (DIN) or Income-tax permanent account number or passport number or corporate identity number (CIN) or egistration number (FCRN) or any other registration number
thorized representative
tion number (DIN) or Income-tax permanent account number or passport number or corporate identity number (CIN) or egistration number (FCRN) or any other registration number
horized representative roposed directors of two directors in case the proposed company is a private company or three directors in case the sa public company) oposed directors (In case the proposed director(s) has been allotted DIN, then it is mandatory to
ation
Ication number (DIN) or Income tax Int number (PAN) or passport number Verify Details
ame
or passport number or corporate identity number (CIN) or egistration number (FCRN) or any other registration number Pre-fill horized representative roposed directors of two directors in case the proposed company is a private company or three directors in case the sa public company) oposed directors (In case the proposed director(s) has been allotted DIN, then it is mandatory to nation cation number (DIN) or Income tax nt number (PAN) or passport number Verify Details

I		
*Proposed designation Pre-fill		
*Director identification number (DIN) or Income-tax permanent account number (PAN) Name of the person		
Membership number (in case of Company Secretary)		
П		
*Proposed designation		
*Director identification number (DIN) or Pre-fill		
Income-tax permanent account number (PAN)		
Name of the person		
Membership number (in case of Company Secretary)		
10.(a) *Whether the Articles will be entrenched □ Yes □ No		
(If yes, entrenched Articles should be annexed thereto)		
(b) Number of Articles to which provisions of entrenchment shall be applicable		
Details of Articles to which provisions of entrenchment shall be applicable		
Sr. Article Content		
No. Number		
Part B: Grant of license to an existing company		
11.*(a) Corporate identity number (CIN)		
(b) Global location number (GLN) of company		
12. (a) Name of the company		
(b) Address of the company		

(c) email ID of the company
13. (a) Company is
(b) Category (c) Sub category
(d) Whether the company is having share capital \Box Yes \Box No
14. I. Authorized capital of the company
II. Maximum number of members
Maximum number of members excluding present and past employees
15. a. Main division of industrial activity of the company
Description of the main division
*b. Brief description of the work, if any already done or proposed to be done in pursuance of section 8
*c. Grounds on which application is made
16.*Enter the number of directors
(Specify information of two directors in case the company is a private company or three directors in case the company is a public company)
Particulars of the directors
I
*Designation
Pre-fill
*Director identification number (DIN) Name of the person
Name of the person
Name of the company or institution
whose nominee the appointee is
(Only in case of nominee director)

П
*Designation
*Director identification number (DIN)
Name of the person
Name of the company or institution
whose nominee the appointee is
(Only in case of nominee director)
17.*Enter the number of key managerial personnel
(Specify information of up to four key managerial persons)
Particulars of the key managerial personnel
I
*Designation
Pre-fill
*Director identification number (DIN) or
Income-tax permanent account number (PAN)
Name of the person
Name of the person
Mambarship number (in case of Company Secretary)
Membership number (in case of Company Secretary)
*Designation
Pre-fill
*Director identification number (DIN) or
Income-tax permanent account number (PAN)
Name of the person
Membership number (in case of Company Secretary)
18. (a) *Whether the Articles are entrenched □ Yes □ No
(If yes, entrenched Articles should be annexed thereto)
(b) Number of Articles to which provisions of entrenchment shall be applicable

	Sr.	Article	Content	
_ N	No.	Number		
-				
.tta)	chme Dra		n of association as per form no. INC-13	
,)		aft Articles of As	•	Attach
,)			Form No. INC-14	Attach
)			Form No. INC-15	
,)		•	and expenditure for next three years	Attach
,)			ce/NOC of the concerned authority/sectoral regulator, department or Ministry	Attach
,			te Government(s)	Attach
)		enched articles of		Attach
)	Cop	y of resolution p	assed in general meeting and board meeting	Attach
)	Last	one/two year's	financial statement(s), board's report(s) and Audit report(s)	Attach
0)	Asse	ets and liabilities	statements with their values as per applicable rule	Attach
1)	List	of proposed pro	moters.	
2)	List	of proposed dire	ectors/ directors.	Attach
3)	List	of key manageri	al personnel.	Attach
4)	Opti	ional attachment,	if any	
			Declaration	
*				
		A person named	l in the articles as a director/manager/ Company Secretary/CEO/CFO/pron	noter of the
	□ l	nave been author	ized by the Board of Directors of the Company vide resolution number	
	(dated		
			ements of Companies Act, 2013 and the Rules thereto made thereunder in ren have been complied with.	spect of the
			zed by other proposed promoters and first subscribers to the Memorandum of association to sign and submit this Form.	Association
			that all the information given herein above is true, correct and complete in is form and nothing material has been suppressed.	ncluding the
	_ ;	ντ . ' 1 1 C .1	her certified that , a CA/ CS/ Cost Accountant having Mem	h anahin

number	and cartificate c	of practice number	has been engaged to give
		•	o) and such declaration is attached.
		c 19(3) (b) of fulc 20(2) (t	and such declaration is attached.
*To be digitally signed by	DSC BOX		
*Designation			
*Director identification nu	mber of the director; or		
Membership number of the	company secretary; or		
PAN or DIN of the manage	r or CEO or CFO or promo	ter	
any false or incorrect na			4 • 1 • 6 4 • 1 11 44 4
•	der Section 447. Attentio	on is also drawn to provi	y material information shall attract isions of Section 448 and 449 which are respectively. Submit
punishment for fraud un provide for punishment fo	der Section 447. Attention or false statement and pur	on is also drawn to provinishment for false eviden Prescrutiny	isions of Section 448 and 449 which are respectively.
punishment for fraud un provide for punishment fo	der Section 447. Attention or false statement and pur Check Form	on is also drawn to provinishment for false eviden	isions of Section 448 and 449 which are respectively.
punishment for fraud un provide for punishment for Modify For office use only:	der Section 447. Attention or false statement and pur Check Form	on is also drawn to provinishment for false eviden Prescrutiny Affix filing of	sisions of Section 448 and 449 which ace respectively. Submit
punishment for fraud un provide for punishment for Modify For office use only: eForm Service request num	check Form Check Form ber (SRN) thorising officer	on is also drawn to provinishment for false eviden Prescrutiny Affix filing of	sisions of Section 448 and 449 which ace respectively. Submit
punishment for fraud un provide for punishment for Modify For office use only: eForm Service request num Digital signature of the aut	check Form Check Form ber (SRN) thorising officer	on is also drawn to provinishment for false eviden Prescrutiny Affix filing of	Submit (DD/MM/YYYY)
punishment for fraud un provide for punishment for Modify For office use only: eForm Service request num Digital signature of the aut This e-Form is hereby appro	check Form Check Form ber (SRN) thorising officer	on is also drawn to provinishment for false eviden Prescrutiny Affix filing of the province of the proving the proving the province of the p	Submit (DD/MM/YYYY)

(v) for Form No.INC-22, the following form shall be substituted, namely:-

FORM NO. INC-22

[Pursuant to Section 12(2)&(4) of the Companies Act, 2013 and Rule25 & 27 of The (Incorporation) Rules, 2014]



Notice of situation or change of situation of registered office

Form language o English o Hindi

Refer the instruction kit for filing the form.

	_			
1. *	This form is for New Cor	mpany	O Existing company	
2.*((a) Corporate identity number (CIN)	or SRN of R	UN	Pre-fill
	(b) Global location number (GLN)	of company		
3.	(a) Name of the company			
	(b) Address of the registered office	of the compa	any	

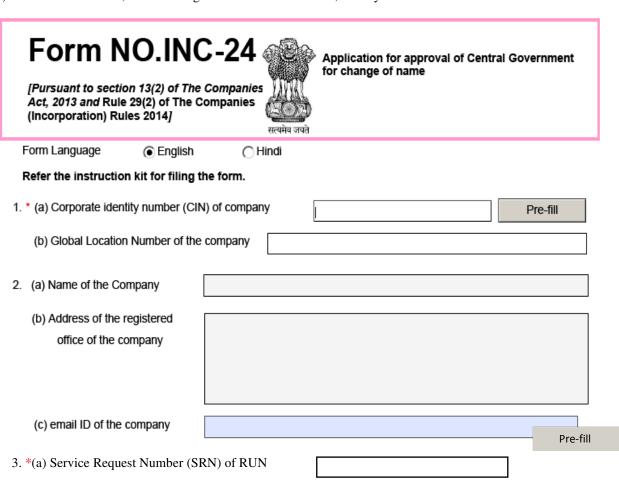
(c)Name of the office of existing Registrar of companies (ROC)

(d)* Purpose of the f	Change outs Change in R Change in s	nin local limits of side local limits RoC within the si tate within the ju	of city, town or v ame state urisdiction of sar	village,within th	e same RoC and s	state
4. Notice is hereby given	_		,			
	he registered office of the	he company wit	h effect from			
0	(DD/M	IM/YYYY) is				
0	The date of incorporation	on of company i	S			
*Address Line I						
Line II						
* City						
* District						
* State/Union Territory				-		
Country				<u> </u>		
* Pin code						
* email ID						
(b) * Registered Office is						
Owned by Con	npany 🔘 Ov	vned by director	(Not taken on le	ease by compa	ny)	
 Taken on lease 	by company Ov	vned by any oth	er entity/Person	(Not taken on	lease by company	/)
(a) *Name of office of	proposed DoC or now D	100				
(c) Name of office of	proposed RoC or new R	(00				
(d) Full address of the	police station under who	ose jurisdiction th	e registered offic	ce is situated		
* Name						
* Address Line I						
Address Line II						\exists
*City]		
State/Union Territo	ory]		
* Pin code				J		
(e) * Particulars of the (not older than to	e Utility Services Bill depi wo months)	cting the address	s of the registere	d office	P	age 1 of 3
5.(a) * SRN of Form N	No. MGT-14					
(b)* SRN of Form F	Form No. INC-28					
(c)* Date of order o	f the Central Governmen	t		(DD/MM/YY)		
Attachments (1)* Proof of Registere	ad Office address				List of attaches acts	
	ase deed/Rent Agreemer	nt	Attach		List of attachments	5

(2)* Copies of the utility bills as mentioned above (not older than two months);	
(3)*A proof that the Company is permitted to use the address as the registered office of the Company if the same is owned by any other entity/ Person (not taken on lease by company);	
(4)*Copy of order of competent authority;	
(5) List of all the companies (specifying their CIN) having the same registered office address, if any;	
(6) Optional attachment, if any Declaration Attach Remove attachment	
A person named in the articles as a of the company	
have been authorized by the Board of Directors of the company vide resolution number	
dated to sign this form and declare that	
* all the requirements of The Companies Act,2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with.	
I also declare that all the information given herein above is true, correct and complete including the attachments to this form and nothing material has been suppressed.	
☐ It is hereby further certified that, a	
having Membership Number and certificate of practice number	
certifying this form has been duly engaged for this purpose.	
* To be digitally signed by	
* Designation	
* Director Identification Number of the director; or DIN or PAN of the manager or CEO or CFO; or Membership number of the Company secretary	
Certificate by practicing professional	
declare that I have been duly engaged for the purpose of certification of this form. It is hereby certified that I have one through the provisions of The Companies Act, 2013 and rules thereunder for the subject matter of this form and atters incidental thereto and I have verified the above particulars (including attachment(s)) from the original records aintained by the company which is subject matter of this form and found them to be true, correct and complete and o information material to this form has been suppressed. I further certify that:	
 The said records have been properly prepared, signed by the required officers of the company and maintained as per the relevant provisions of The Companies Act, 2013 and were found to be in order, 	
All the requried attachments have been completely and legibly attached to this form;	
3. I further declare that I have personally visited the registered office given in the form at the address mentioned herein above and verified that the said registered office of the company is functioning for the business purposes of the company.	
* To be digitally signed by	
Chartered accountant (in whole-time practice) or Cost accountant (in whole-time practice) or	
Company secretary (in whole-time practice)	
*Whether associate or fellow Associate Fellow	
*Membership Number	
Certificate of practice number	
Note: Attention is drawn to provisions of Section 448 and 449 which provide for punishment for false statement/cerficate and punishment for false evidence respectively.	

Modify Check Form	Prescrutiny Submit
For office use only:	Affix filing details
eForm Service request number (SRN)	eForm filing date (DD/MM/YYYY)
Digital signature of the authorising officer	
This e-Form is hereby registered	Confirm submission
Date of signing	(DD/MM/YYYY)
OR	
This eForm has been taken on file maintained by the statement of correctness given by the filing compan	e registrar of companies through electronic mode and on the basis of

(vi) for Form No.INC-24, the following form shall be substituted, namely:-



(b) Proposed name of the company	
4. * Reason(s) for change of name	
5. * Particulars of filing Form No. MGT-14 with	Registrar of Companies (RoC)
(a) SRN of Form No. MGT-14	
(b) Date of passing the special reso	lution
(c) Date of filing Form No. MGT-14	
Name of the company at the time of incorporate the company at the comp	pration (to be displayed in the certificate)

. (a) Number of members present at the meeting where	s trie special resolu	mon was passed for	
change of name and number of shares held by the	em		
(i) *Number of members			
(ii) Number of shares held by them			
(b) Number of members who voted in favour of change	ge of name and nu	mber of shares held by	them
(i) * Number of members			
(ii) Number of shares held by them			
(c) Number of members who voted against the chan	ge of name and no	umber of shares held b	by them
(i) *Number of members			
(ii) Number of shares held by them			
(d) Details of members who abstained from voting a	nd number of shar	es held by them	
(i)* Number of members			
(ii) Number of shares held by them			
		List of Atta	achments
Attachments			
1. *Minutes of the members' meeting	Attach		
2. Optional attachment(s) (if any)	Attach	Remove a	ttachment
Declara	ation		
To the best of my knowledge and belief, the informa complete and company has obtained all the mandato respect of change of name of the company.	tion given in this a ry approvals from t	pplication and its attached the concerned authorit	chments is correct and ies and departments in
I have been authorised by the Board of directors' reso	olution number *	C	lated
(DD/MM/YYYY) to sign and	submit this applica	ation.	
* To be digitally signed by		NO AND	
* Designation	·		
* Director identification number of the director; or DIN or PAN of the manager or CEO or CFO; or Membership number of company secretary			
Note: Attention is drawn to provisions of Section 4 punishment for false statement / certificate and provisions of Section 4	148 and 449 of the unishment for fal	e Companies Act, 201 se evidence respecti	13 which provide for vely.
Modify Check Form	Presc	rutiny	Submit

For office use only:			
eForm Service request number(SRN)		eForm filing date (DD/N	MM/YYYY)
Digital signature of the authorising of	officer		
This e-Form is hereby approved	Bis soci		
This e-Form is hereby rejected	The sag	Confirm submission	
Date of signing		(DD/MM/YYYY)	

(vii) for Form No.INC-32, the following form shall be substituted, namely:-

[Pursuant to sections 4, 7, 12, 152 and	SPICe
153 of the Companies Act, 2013 read	(Simplified Proforma for Incorporating Company Electronically)
with rules made thereunder] –	
FORM NO. INC-32	
Form language o English o Hindi Refer the instruction kit for filing the form. *Whether name is already approved by Registrar SRN of RUN Entity Type	of Companies o Yes o No Pre-Fill
1. (a) *State the type of company	
(b) *State the class of company o Public o	Private o One Person Company
(c) *State the category of company	
(d) *State the sub-category of company	
(e) *Whether proposed company is an IFSC co	ompany o Yes o No

Description of the main division (b) Whether Articles of Association is entrenched o Yes o No Number of Articles to which provisions of entrenchment shall be applicable Details of such articles Sr. No.		y is ☐ Having share ca	apital ⊔ N	Not having share cap	oital	
Description of the main division (b) Whether Articles of Association is entrenched o Yes o No Number of Articles to which provisions of entrenchment shall be applicable Details of such articles Sr. No. Article Number Short description on entrenchment of the clause (i) *Capital structure of the company Total authorized share capital (in Rupees) Authorized share capital Equity Preference Unclassified Number of shares Nominal amount per share (in Rupees) Total amount (in Rupees) Total subscribed share capital Equity Preference Number of shares Nominal amount per share (in Rupees) Total amount (in Rupees) (ii) *Details of number of members (a) Enter the maximum number of members (b) Maximum number of members excluding proposed employees (c) Number of members (d) Number of members excluding proposed employee(s) *Line II Line II Line II	C,					
(b) Whether Articles of Association is entrenched o Yes o No Number of Articles to which provisions of entrenchment shall be applicable Details of such articles Sr. No. Article Number Short description on entrenchment of the clause (i) *Capital structure of the company Total authorized share capital (in Rupees) Authorized share capital Equity Preference Unclassified Number of shares Nominal amount (in Rupees) Total amount (in Rupees) Total subscribed share capital Equity Preference Number of shares Nominal amount per share (in Rupees) Total amount (in Rupees) (ii) *Details of number of members (a) Enter the maximum number of members (b) Maximum number of members excluding proposed employees (c) Number of members (d) Number of members excluding proposed employee(s) (a) *Correspondence address *Line I Line II	. ((a) *Main division of in	dustrial activi	ity of the company		
Number of Articles to which provisions of entrenchment shall be applicable Details of such articles	Description of	of the main division				
Number of Articles to which provisions of entrenchment shall be applicable Details of such articles						
Sr. No. Article Number Short description on entrenchment of the clause	(b) Whether	Articles of Association	is entrenched	l o Yes o No		
Sr. No. Article Number Short description on entrenchment of the clause (i) **Capital structure of the company Total authorized share capital (in Rupees) Authorized share capital Equity Preference Unclassified Number of shares Nominal amount per share (in Rupees) Total amount (in Rupees) Subscribed share capital (in Rupees) Subscribed share capital Equity Preference Number of shares Nominal amount per share (in Rupees) Total amount (in Rupees) (ii) *Details of number of members (a) Enter the maximum number of members (b) Maximum number of members excluding proposed employees (c) Number of members (d) Number of members excluding proposed employee(s) *Line I Line II Line II	Number of	Articles to which provi	isions of entre	enchment shall be a	pplicable	
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Total authorized share capital (in Rupees) Authorized share capital Equity Preference Unclassified Number of shares Nominal amount per share (in Rupees) Total amount (in Rupees) Total subscribed share capital (in Rupees) Subscribed share capital Equity Preference Number of shares Nominal amount per share (in Rupees) Total amount (in Rupees) Total amount (in Rupees) (ii) *Details of number of members (a) Enter the maximum number of members (b) Maximum number of members excluding proposed employees (c) Number of members (d) Number of members excluding proposed employee(s) (a) *Correspondence address *Line I Line II						
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Authorized share capital Equity Preference Unclassified Number of shares Nominal amount per share (in Rupees) Total amount (in Rupees) Subscribed share capital (in Rupees) Subscribed share capital Equity Preference Number of shares Nominal amount per share (in Rupees) Total amount (in Rupees) Total amount (in Rupees) (ii) *Details of number of members (a) Enter the maximum number of members (b) Maximum number of members excluding proposed employees (c) Number of members (d) Number of members excluding proposed employee(s) (a) *Correspondence address *Line I Line II	\					
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Nominal amount per share (in Rupees) Total amount (in Rupees) Total subscribed share capital (in Rupees) Subscribed share capital Equity Preference Number of shares Nominal amount per share (in Rupees) Total amount (in Rupees) (ii) *Details of number of members (a) Enter the maximum number of members (b) Maximum number of members excluding proposed employees (c) Number of members (d) Number of members excluding proposed employee(s) (a) *Correspondence address *Line I Line II				_qy		
Total amount (in Rupees) Total subscribed share capital Equity Preference Number of shares Nominal amount per share (in Rupees) Total amount (in Rupees) (ii) *Details of number of members (a) Enter the maximum number of members (b) Maximum number of members excluding proposed employees (c) Number of members (d) Number of members excluding proposed employee(s) . (a) *Correspondence address *Line I Line II			nees)			
Total subscribed share capital (in Rupees) Subscribed share capital Equity Preference Number of shares Nominal amount per share (in Rupees) Total amount (in Rupees) (ii) *Details of number of members (a) Enter the maximum number of members (b) Maximum number of members excluding proposed employees (c) Number of members (d) Number of members excluding proposed employee(s) (a) *Correspondence address *Line I Line II						
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(ii) *Details of number of members (a) Enter the maximum number of members (b) Maximum number of members excluding proposed employees (c) Number of members (d) Number of members excluding proposed employee(s) (a) *Correspondence address *Line I Line II	Subscribed	d share capital	upees) [Equity		Preference
(a) Enter the maximum number of members (b) Maximum number of members excluding proposed employees (c) Number of members (d) Number of members excluding proposed employee(s) (a) *Correspondence address *Line I Line II	Subscribed Number of	d share capital shares		Equity		Preference
(a) Enter the maximum number of members (b) Maximum number of members excluding proposed employees (c) Number of members (d) Number of members excluding proposed employee(s) (a) *Correspondence address *Line I Line II	Number of Nominal ar	d share capital shares mount per share (in Rup		Equity		Preference
(b) Maximum number of members excluding proposed employees (c) Number of members (d) Number of members excluding proposed employee(s) (a) *Correspondence address *Line I Line II	Number of Nominal ar	d share capital shares mount per share (in Rup		Equity		Preference
(c) Number of members (d) Number of members excluding proposed employee(s) (a) *Correspondence address *Line I Line II	Number of Nominal ar Total amou	shares capital shares mount per share (in Rupant (in Rupees)		Equity		Preference
(d) Number of members excluding proposed employee(s) (a) *Correspondence address *Line I Line II	Number of Nominal ar Total amou	shares capital shares mount per share (in Rupant (in Rupees)	pees)	Equity		Preference
(a) *Correspondence address *Line I Line II	Number of Nominal ar Total amou (ii) *Details (a) Enter the	shares mount per share (in Rup ant (in Rupees) of number of members he maximum number of	pees)			Preference
*Line II	Number of Nominal ar Total amou (ii) *Details (a) Enter the control of the cont	shares mount per share (in Rup ant (in Rupees) of number of members the maximum number of num number of member	pees)			Preference
Line II	Number of Nominal ar Total amou (ii) *Details (a) Enter th (b) Maxim (c) Number	shares mount per share (in Rup ant (in Rupees) of number of members the maximum number of num number of member ar of members	f members	roposed employees		Preference
	Number of Nominal and Total amou (ii) *Details (a) Enter the (b) Maximum (c) Number (d) Number (d) Number (d) Number (e)	shares mount per share (in Rup ant (in Rupees) of number of members the maximum number of num number of member er of members er of members er of members excluding	f members	roposed employees		Preference
*City	Number of Nominal ar Total amou (ii) *Details (a) Enter th (b) Maxim (c) Numbe (d) Numbe . (a) *Corresp	shares mount per share (in Rup ant (in Rupees) of number of members the maximum number of num number of member er of members er of members er of members excluding	f members	roposed employees		Preference
	Subscribed Number of Nominal ar Total amou (ii) *Details (a) Enter th (b) Maxim (c) Numbe (d) Numbe . (a) *Corresp *Line I	shares mount per share (in Rup ant (in Rupees) of number of members the maximum number of num number of member er of members er of members er of members excluding	f members	roposed employees		Preference

	State/U	nion Territory * Pin code						
*I	District	:						
*F	Phone ((with STD code)						
Fa	Fax							
*e	email ID of the company							
(b)	*Whe	ther the address for correspondence is the address of registered office of the company	o Yes o No					
		the of the office of the Registrar of Companies in which the proposed company is to be						
		or or me or me regional or companies in which are proposed company to to or						
5.		*Particulars of the proposed or approved name						
'.		rantediars of the proposed of approved name						
(-		December of the control of the contr						
(a	1)	Proposed or approved name						
		Significance of abbreviated or coined word in the proposed name						
		State the name of the vernacular						
		language(s) if used in the proposed						
		name and meaning thereof						
(b)								
-	/ 1\		**					
	(i)	*Whether the proposed name includes the phrase 'Electoral trust'	o Yes o No					
	(ii)	*Whether the proposed name(s) contain such word or expression for which the previous approval of Central Government is required						
-	(iii)	*Whether approval from any sectoral regulator is required						
-	(iv)	Whether the name is similar to o Existing Indian Company o Foreig	o Yes o No					
	(11)							
		[Attach the copy of No Objection Certificate by way of Board resolution (duly atte director/KMP of that company) or in case of foreign company, authority given through	•					
		document]						
		Provide CIN Pre-fill						
		Name of the Company						
		• •						

(c)	(i) *Whether the proposed name is based on a trademark repending for registration under the Trade Marks Act	egistered or is subject o Yes o No	matter of an application
	(ii) *Specify the class(s) of trade mark (refer the instruction	on kit for details)	
	(iii) *Furnish the particulars of application and the approv	al of the applicant or	owner of the trade mark
6.	(a) *Number of first subscriber(s) to MOA and directors	of the company	
		Having valid DIN	Not having valid DIN
	Total number of first subscribers		
	(non-individual + individual)		
	Number of non-individual first subscriber(s)		
	Number of individual first subscriber(s) cum director(s)		
	Total number of directors		
	(director(s) who is/are not subscriber(s) + subscriber(s)		
	cum director(s) as mentioned in above Row no. 3)		
	(b) *Particulars of non-individual first subscriber(s)		
	*Category		
	*Corporate identity number(CIN) or foreign company		Pre-Fill
	registration number(FCRN) or any other registration numbe	r	
	*Name of the body corporate		
	Registered office address or Principal place of business in Ir	ndia or Principal place	of business outside India
	*Line I		
	Line II		
	*City		
	*State /Union Territory	*Pin code	
	*ISO Country code		
	Country		
	*Phone (With STD/ISD code) -		
	Fax		

Particulars of the authorised pers	son	
CIU N		
Middle Name		
*Surname		
*Father's First Name		
Father's Middle Name		
*Father's Surname		
* Gender *Da	ite of Birth	*Nationality
□ PAN □ Passport number	Verify De	tails
Aadhaar number		
*Place of Birth (District & State)		
*Occupation type		
*Area of Occupation		
*Educational qualification		
Present Address		
*Line I		
Line II		
*City		
*State /Union Territory	*Pin cod	e
ISO Country code		
Country		
*Phone (With STD/ISD code)		
Mobile		
Fax		
*email id		
Kind of shares subscribed	Number of subscribed shares	Amount of shares subscribed
Equity shares		
Preference shares		

I	*Director Identification number (DIN)
	*Name
	Kind of shares Number of subscribed shares Amount of shares subscribed
	subscribed
	Equity shares
	Preference shares
I	*First Name
	Middle Name
	*Surname
	*Father's first name
	Father's middle name
	*Father's surname
	*Gender *Date of Birth *Nationality
	*Place of Birth
	*Occupation type o Self Employed o Professional o Homemaker o Student o Serviceman
	*Area of Occupation
	If 'Others' selected, please specify
	*Educational Qualification
	* PAN Passport number Verify Details
	Aadhaar number
	*email ID
	Permanent Address
	*Line I
	Line II
	*City
	* State/ Union Territory
	*ISO Country code Country
	*Phone (with STD/ISD code) -
	*Whether present residential address same as permanent residential address o Yes o No
	Present address
	*Line I
	Line II

*City		 1	
*State/ Union Territory		*Pin co	ode
*ISO Country code	Country		
*Phone (with STD/ISD	code		
*Duration of stay at pres	sent address Y	Years	Months
If Duration of stay at pro	esent address is less than one	year then address	of previous residence
*Proof of identity	*Re	esidential Proof	
Submit the proof of ide	entity and proof of address	under attachment	s.
Kind of shares subscribed	Number of subscribe	ed shares An	nount of shares subscribe
Equity shares			
Preference shares			
rticulars of individual fir. *Director Identification	st subscriber(s) cum directors		Pre-Fill
*Director Identification *Name	number (DIN)		
*Director Identification *Name *Gender			*Nationality
*Director Identification *Name *Gender *Designation	number (DIN) *Date of Birth	*Category	*Nationality
*Director Identification *Name *Gender *Designation	number (DIN)	*Category	*Nationality
*Director Identification *Name *Gender *Designation Whether □ Chairman	number (DIN) *Date of Birth	*Category	*Nationality
*Director Identification *Name *Gender *Designation Whether □ Chairman *Name of the company	*Date of Birth Executive director Non-	*Category	*Nationality
*Director Identification *Name *Gender *Designation Whether □ Chairman *Name of the company *email ID	*Date of Birth Executive director Non- or institution whose nominee	*Category executive director the appointee is	*Nationality
*Director Identification *Name *Gender *Designation Whether □ Chairman *Name of the company *email ID Kind of shares	*Date of Birth Executive director Non-	*Category executive director the appointee is	*Nationality
*Director Identification *Name *Gender *Designation Whether □ Chairman *Name of the company *email ID Kind of shares subscribed	*Date of Birth Executive director Non- or institution whose nominee	*Category executive director the appointee is	*Nationality
*Director Identification *Name *Gender *Designation Whether □ Chairman *Name of the company *email ID Kind of shares subscribed Equity shares	*Date of Birth Executive director Non- or institution whose nominee	*Category executive director the appointee is	*Nationality
*Director Identification *Name *Gender *Designation Whether □ Chairman *Name of the company *email ID Kind of shares subscribed	*Date of Birth Executive director Non- or institution whose nominee	*Category executive director the appointee is	*Nationality
*Director Identification *Name *Gender *Designation Whether □ Chairman *Name of the company *email ID Kind of shares subscribed Equity shares Preference shares	*Date of Birth Executive director □ Non- or institution whose nominee	*Category executive director the appointee is	*Nationality
*Director Identification *Name *Gender *Designation Whether □ Chairman *Name of the company *email ID Kind of shares subscribed Equity shares Preference shares Number of entities in whether □ Chairman	*Date of Birth Executive director Non- or institution whose nominee Number of subscribe	*Category executive director the appointee is ed shares An	*Nationality
*Director Identification *Name *Gender *Designation Whether □ Chairman *Name of the company *email ID Kind of shares subscribed Equity shares Preference shares Number of entities in whether □ Chairman	*Date of Birth Executive director □ Non- or institution whose nominee	*Category executive director the appointee is ed shares An	*Nationality
*Director Identification *Name *Gender *Designation Whether □ Chairman *Name of the company *email ID Kind of shares subscribed Equity shares Preference shares Number of entities in whether □ Chairman	*Date of Birth Executive director Non- or institution whose nominee Number of subscribe	*Category executive director the appointee is ed shares An	*Nationality

	*Name
	*Address
	Nature of *Designation
	interest Percentage of Shareholding Amount
	Others (specify)
I	*First Name
	Middle Name
	*Surname
	*Father's first name
	Father's middle name
	*Father's surname
	*Gender *Date of Birth *Nationality
	*Place of Birth
	*Whether citizen of India o Yes o No
	*Occupation type o Self Employed o Professional o Homemaker o Student o Serviceman
	*Area of Occupation
	If 'Others' selected, please specify
	*Educational Qualification
	* □ PAN □ Passport number Verify Details
	*Designation *Category
	Whether □ Chairman □ Executive director □ Non-executive director
	*Name of the company or institution whose nominee the appointee is
	*email ID
	Permanent Address
	*Line I
	Line II
	*City
	* State/ Union Territory *Pin code *Pin code **
	*ISO Country code Country *Phone (with STD/ISD code)
	*Phone (with STD/ISD code) -

*Whether pro	escrit residential	r			
Present addre	ess				
*Line I					
Line II					
*City					
*State/ Union	n Territory			*Pin code	
*ISO Countr	y code	Country			
*Phone (with	STD/ISD code				
*Duration of	stay at present a	address	Years	Mo	onths
If Duration o	f stay at present	address is less tha	an one year then a	ddress of pr	evious residence
*Proof of ide	ntity		*Residentia	Proof	
Voter's ident	ity card number				
Driving licen	se number				
Aadhaar Nur	nber				
Kind of sha	res	Number of su	bscribed shares	Amoun	t of shares subscri
subscribed		Number of sul	bscribed shares	Amoun	t of shares subscri
subscribed Equity shar	es	Number of sul	bscribed shares	Amoun	t of shares subscri
subscribed Equity shar Preference	es shares			Amoun	t of shares subscri
subscribed Equity shar Preference	es shares	Number of sul		Amoun	t of shares subscri
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Equity shar Preference Number of example 1.2. *Registration*	es shares ntities in which o			Amoun	t of shares subscri
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subscribed Equity shar Preference Number of examples *Registration* *Name *Address	es shares in which on number	director have inter		Amoun	t of shares subscri
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subscribed Equity shar Preference Number of examples *Registration* *Name *Address Nature of	*Designation Percentage o	director have inter			t of shares subscri
subscribed Equity shar Preference Number of examples *Registration* *Name *Address Nature of	es shares in which of the connumber *Designation	director have inter	rest		t of shares subscri
subscribed Equity shar Preference Number of examples *Registration* *Name *Address Nature of interest	*Designation Percentage o Others (speci	director have inter	rest Amo		t of shares subscri
subscribed Equity shar Preference Number of examples *Registration* *Name *Address Nature of interest	*Designation Percentage o Others (speci	director have interest of Shareholding [ify]	rest Amo	unt	t of shares subscri

	*Gender *Date of Birth *Nationality
	*Designation *Category
	Whether □ Chairman □ Executive director □ Non-executive director
	*Name of the company or institution whose nominee the appointee is
	*email ID
	Number of entities in which director have interest (Need not
	to mention if such entity is having CIN/FCRN/LLPIN)
	*Desistantian number
	*Registration number
	*Name
	*Address
	Nature of *Designation
	Percentage of Shareholding Amount Amount
	Others (specify)
I	*First Name
	Middle Name
	*Surname
	*Father's first name
	Father's middle name
	*Father's surname
	*Gender *Date of Birth *Nationality
	*Place of Birth
	*Whether citizen of India o Yes o No *Whether resident in India o Yes o No
	*Occupation type o Self Employed o Professional o Homemaker o Student o Serviceman
	*Area of Occupation
	If 'Others' selected, please specify
	*Educational Qualification
	* □ PAN □ Passport number Verify Details
	*Designation *Category

Whether Chairman	□ Executive director □ Non-executive director
*Name of the company	y or institution whose nominee the appointee is
*email ID	
Permanent Address	
*Line I	
Line II	
*City	
* State/ Union Territor	ry *Pin code
*ISO Country code	Country
*Phone (with STD/ISI) code)
*Whether present resid	dential address same as permanent residential address o Yes o No
Present address	
*Line I	
Line II	
*City	
*State/ Union Territory	y *Pin code
*ISO Country code	Country
*Phone (with STD/ISI) code)
*Duration of stay at pr	resent address Years Months
If Duration of stay at p	present address is less than one year then address of previous residence
*Proof of identity	*Residential Proof
Voter's identity card no	umber
Driving license numbe	zī
Aadhaar Number	
Submit the proof of i	dentity and proof of address under attachments.
Number of entities in v	which director have interest
*Registration number	r
*Name	

	*Address	
	N	
	Nature of interest	*Designation
		Percentage of Shareholding Amount
		Others (specify)
1		
7.	(a) *Nom	ination
I *		,
the sub	scriber to the n	nemorandum of association of
do here	eby nominate *	
		member of the company in the event of my death or incapacity to contract. I declare that the
nomin	ee is eligible for	r nomination within the meaning of Rule 3 of the Companies (Incorporation) Rules, 2014.
(b) *P	articulars of th	ne Nominee
Direct	or Identification	n number(DIN)
*First	Name	
Middle	e Name	
*Surna	ame	
*Fathe	er's First Name	
	r's Middle Nan	ne
	er's Surname	
*Gend		*Date of Birth
	ne- tax PAN	Verify Details
	ar number	Verify Details
	of Birth (Distr	ict & Stata)
		ict & State)
	pation type	
	of Occupation	
	ational qualific	ation [
	nent Address	
*Line	I L	

Line II				_	
*City					
*State /Un	ion Territory		*Pin code		
*ISO Cou	ntry code				
Country [
*Phone (W	/ith STD/ISD code)	-			
Mobile [
Fax					
*email id					
*Whether	present address is same as	s the permanent address	s □ Yes □ No		
Present Ac	ldress				
ı					
*Line I					
Line II					
*City					
-	on Territory		*Pin code		
*ISO Cour					
Country					
-	th STD/ISD code)				
Mobile [
Fax Г					
*Duration	of stay at present address	Years	Month	ns 🗌	
	n of stay at present addres			<u> </u>	
		2 - 2 - 2 - 2 - 2 - 2 - 2 - 2 - 2 - 2 -	Feet and the Feet and		
*Proof of	dentity	*Resid	ential Proof		
	Particulars of payment	of stamp duty			
(a) State or Ur	ion territory in respect of which				_
duty is paid	or to be paid			Pre-Fil	
	tamp duty is to be paid electror f stamp duty to be paid	nically through MCA21 syste	m Yes	No Not applicat	le
Туре о	f document/	Form	Memorandum of	Articles of association	
	p duty to be paid (in Rs.)		association		\dashv
INJUIN OF SIGHT	p outy to be paid (III Rs.)				

Type of document/ Particulars Form Memorandum of association Articles of association Total amount of stamp of the stam		of stamp duty already paid			<u></u>
Total amount of stamp duty paid (in Rs.) Mode of payment of stamp duty or without or stamp duty or support or stamp duty or any other competent agency authorist or collect stamp duty or competent agency authorist or collect stamp duty or to dispense stamp or to dispense stamp or to dispense stamp or stamp o	Type of document/	Form			Others
Mode of payment of stamp of vendor or Treasury or Authority and Tax Deduction Account Number (TAN) Area code AO type Range code AO No. Information specific to TAN	i aruvuus	1	83300180011	association	
Mode of payment of stamp of vendor or Treasury or Authority and Tax Deduction Account tumber (TAN) Area code AO type Range code AO No. Information specific to TAN			Ĺ'		
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Serial number of remaining or stamps or stamp or treasury challan number of embossing or stamp or stamp or stamp or treasury challan number of embossing or stamp or treasury challan number of stamp on the stamp of					_
Name of vendor or Treasury or Authority or Treasury authorised to collect stamp plays or to emboss the documents or to dispense stamp or to dispense stamp or to dispense stamp so or stamp paper or treasury challan number of vendor or the footen of the Government of the Government or the footen or the footen of the footen or the f	Mode of payment of stamp duty	[1	7
Treasury or Authority agency authorised to collect stamp duy or to sell stamp papers or to sell stamp papers or to dispense stamp vocuchers on behalf of the Government Serial number of embossing or stamps or stamp paper or treasury challan number Registration number of vertior Date of purchase of stamps or stamp paper or payment of stamp duy (DDIMMYYYY) Place of purchase of stamps or stamp paper or or payment of stamp duy (DDIMMYYYYY) Place of purchase of stamps or stamp paper or or payment of stamp duy (DDIMMYYYYY) Additional Information for applying Permanent Account Number (PAN) and Tax Deduction Account fumber (TAN) Area code AO type Range code AO No. Information specific to TAN			<u> </u>	<u> </u>	_
orany other competent agency authorised to collect stamp duty or to sell stamp papers or to emboss the documents or to dispense stamp vouchers on behalf of the Government Serial number of embossing or stamps or stamp paper or treasury challan number Registration number of vendor Date of purchase of stamps or stamp paper or payment of stamp duty (DDMMYYYYY) Place of purchase of stamp duty (DDMMYYYYY) Place of purchase of stamp duty (DDMMYYYYY) Area code AO type Range code AO No. Information specific to TAN	Treasury or Authority	1	1		
Serial number of emboss the documents or to dispense stamp vouchers on behalf of the Government Serial number of embossing or stamps or stamps or stamp spacer or treasury chalfan number Registration number of vendor v	orany other competent	1	1		
Serial number of emboss the documents or to dispense stamp vouchers on behalf of the Government Serial number of embossing or stamps or stamp page or treasury challan number Registration number of vendor Taken of purchase of stamps or stamp pager or payment of stamp pager or payment of stamp duty ((DDMWYYYY) Place of purchase of stamp duty ((DDMMYYYYY) Serial number of vendor Registration number of vendor Taken of purchase of stamp on payment of stamp duty (DDMMYYYYY) Additional Information for applying Permanent Account Number (PAN) and Tax Deduction Account Number (TAN) Area code AO type Range code AO No. Information specific to TAN	collect stamp duty or to	1	1		
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Serial number of embossing or stamps or stamps or stamp paper or treasury challan number Registration number of vendor Samp paper or treasury challan number of vendor Samps or stamp paper or payment of stamp duty (DD/MMYYYY) Place of purchase of stamp paper or payment of stamp paper or payment of stamp duty Additional Information for applying Permanent Account Number (PAN) and Tax Deduction Account number (TAN) Area code AO type Range code AO No. Information specific to TAN	vouchers on behalf of the	1	1		
embossing or stamps or stamp paper or treasury challan number Registration number of vendor Date of purchase of stamps or stamp paper or payment of stamp duty (DD/MMYYYYY) Place of purchase of stamp duty (DD/MMYYYYY) Place of purchase of stamp paper or payment of stamp duty Additional Information for applying Permanent Account Number (PAN) and Tax Deduction Account Number (TAN) Area code AO type Range code AO No. Information specific to TAN	Government	1	1		
embossing or stamps or stamp paper or treasury challan number Registration number of vendor Date of purchase of stamps or stamp paper or payment of stamp duty (DDI/MMYYYY) Place of purchase of stamp duty (DDI/MMYYYYY) Place of purchase of stamp paper or payment of stamp duty Additional Information for applying Permanent Account Number (PAN) and Tax Deduction Account number (TAN) Area code AO type Range code AO No. Information specific to TAN		1	1		
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Registration number of vendor Date of purchase of stamps or stamp paper or payment of stamp duty (DD/MMYYYY) Place of purchase of stamps or stamp paper or payment of stamp duty	stamp paper or treasury	1	1		
Date of purchase of stamps or stamp paper or payment of stamp duty (DD/MMYYYY) Place of purchase of stamp duty (DD/MMYYYYY) Place of purchase of stamp duty (DD/MMYYYYY) *Additional Information for applying Permanent Account Number (PAN) and Tax Deduction Account (umber (TAN)) Area code AO type Range code AO No. Information specific to TAN			<u> </u>		
Date of purchase of stamp paper or payment of stamp buty (DD/MMYYYY) Place of purchase of stamp buty Place of purchase of stamp paper or payment of stamp paper or payment of stamp paper or payment of stamp duty *Additional Information for applying Permanent Account Number (PAN) and Tax Deduction Account number (TAN) Area code AO type Range code AO No. Information specific to TAN	Registration number of				
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□ Income from Business/profession □ Capital Gains □ Income from h □ Income from other source □ No Income Business/Profession code 10. ^Additional Information for Employer registration under Employee Type of Unit □ Factory □ Establishment Exact nature of Work/ Business carried on Work Sub-	
Business/Profession code 10. ^Additional Information for Employer registration under Employee Type of Unit Factory Establishment	State Insurance Corporation (ESIC)
10. ^Additional Information for Employer registration under Employee Type of Unit □ Factory □ Establishment	State Insurance Corporation (ESIC)
Type of Unit Factory Establishment	State Insurance Corporation (ESIC)
Type of Unit Factory Establishment	State Insurance Corporation (ESIC)
, and the second	_
Exact nature of Work/ Business carried on Work Sub	
	category
11. ^Does the Employees Provident Fund and Miscellaneous Provisions	s Act 1952
apply to the establishment o EFP and MP Act o Voluntary Coverage	
12. ^Number of employees to be covered under Employees Provident F	Fund Act
13. ^Number of Employees earning wages less than Rupees fifteen thou	
contractor to be covered under Employees State Insurance Act	sand employed directly of emough
14. ^Do you need Importer Exporter code o Yes o No	
15. ^Particulars of Investment	
INVESTMENT	
	Proposed amount (in Rupees)
A) land (for rented premises, capitalised value of the same to be indicated	Proposed amount (in Rupees)
	Proposed amount (in Rupees)
to be indicated	Proposed amount (in Rupees)
to be indicated B) building	Proposed amount (in Rupees)
to be indicated B) building C) plant and machinery	Proposed amount (in Rupees)
to be indicated B) building C) plant and machinery (I) indigenous (II) import	Proposed amount (in Rupees)
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to be indicated B) building C) plant and machinery (I) indigenous (II) import	Proposed amount (in Rupees)

1.	*Memorandum of association;	Attach			
2.	*Articles of Association;				
3.	*Affidavit and declaration by first subscriber(s) and director(s);	Attach			
4.	Proof of Office address (Conveyance/ Lease deed/Rent Agreement etc. along with rent receipts);	Attach			
5.	Copy of the utility bills (not older than two months);	Attach			
6.	Copy of approval in case the proposed name contains any word(s) or expression(s) which requires approval from central government;	Attach			
7.	Approval of the owner of the trademark or the applicant of such application for registration of Trademark;	Attach			
8.	In principle approval from the concerned regulator;	Attach			
9.	Copy of certificate of incorporation of the foreign body corporate and resolution passed by foreign company or	Attach			
au	thority given through constitutional document;	Attach			
10.	Resolution passed by promoter company;	Attach			
11.	NOC from existing Indian company or foreign company;	Attach			
12.	Interest of first director(s) in other entities;	Attach			
13.	Consent of Nominee (INC-3);	Attach			
14.	Proof of identity & residential address of subscribers;				
15.	Proof of identity & residential address of nominee;	Attach			
16.	Proof of identity and address of Applicant I;	Attach			
17.	Proof of identity and address of Applicant II;	Attach			
18.	Proof of identity and address of Applicant III;	Attach			
19.	Resolution of unregistered companies in case of Chapter XXI (Part I) companies	Attach			
20.	Optional attachment(s), (if any)	Attach	Remove attachment		
	Declaration				
frai	I have gone through the provisions of the Companies Act, 2013, the rules thereunder and prescribed guidelines framed thereunder in respect of reservation of name, understood the meaning thereof and the proposed name is in conformity thereof.				

[भाग II—खण्ड 3(i)] भारत का राजपत्र : असाधारण 79

I have used the search facilities available on the portal of the Ministry of Corporate Affairs (MCA) for checking the resemblance of the proposed name with the companies and Limited Liability partnerships (LLPs) respectively already registered or the names already approved. I have also used the search facility for checking the resemblances of the proposed name with registered trademarks and trade mark subject of an application under the Trade Marks Act, 1999 and other relevant search for checking the resemblance of the proposed name to satisfy myself with the compliance of the provisions of the Act for resemblance of name and Rules thereof.

The proposed name is not in violation of the provisions of Emblems and Names (Prevention of Improper Use) Act, 1950 as amended from time to time.

The proposed name is not offensive to any section of people, e.g. proposed name does not contain profanity or words or phrases that are generally considered a slur against an ethnic group, religion, gender or heredity.

The proposed name is not such that its use by the company will constitute an offence under any law for the time being in force.

I undertake to be fully responsible for the consequences in case the name is subsequently found to be in contravention of the provisions of section 4(2) and section 4(4) of the Companies Act, 2013 and rules thereto and I have also gone through and understood the provisions of section 4(5) (ii) (a) and (b) of the Companies Act, 2013 and rules thereunder and fully declare myself responsible for the consequences thereof.

*T

, a person named in the articles as a director of the company has been duly authorized by the promoters of the company to sign this form and declare that all the requirements of the Companies Act, 2013 and the rules made thereunder in respect of Director Identification Number (DIN), registration of the company and matters precedent or incidental thereto have been complied with.

I am authorized by the promoter subscribing to the Memorandum of Association and Articles of Association and the first director(s) to give this declaration and to sign and submit this Form.

I further declare that, company shall not commence its business, unless all the required approval from the sectoral Regulators such as RBI, SEBI etc. have been obtained;

I on behalf of the promoters and the first directors, hereby declare that the registered office is capable of receiving and acknowledging all communications and notices addressed to the proposed company on incorporation, shall be maintained at the given address at item 4 of this form;

*I, on behalf of all the first director(s) named in the Articles of Association of the proposed company, solemnly declare, that the declaration given herein as stated above are true to the best of my knowledge and belief, the information given in this integrated application form for incorporation and attachments thereto are correct and complete, and nothing relevant to this form has been suppressed. All the required attachments have been completely, correctly and legibly attached to this form and are as per the original records maintained by the promoters subscribing to the Memorandum of Association and Articles of Association.

I, on behalf of the proposed Directors whose particulars for allotment of DIN are filled as above, hereby confirm and declare that they are not restrained, disqualified, removed for being appointed as Director of a company under the provisions of the Companies Act, 2013 including sections 164 and 169, and have not been declared as proclaimed offender by any Economic Offence Court or Judicial Magistrate Court or High Court or any other Court, and not been already allotted a Director Identification Number (DIN) under section 154 of the Companies Act, 2013, and I further declare that I have read and understood the provisions of Sections 154, 155, 447 and 448 read with Sections 449, 450 and 451 of the Companies Act, 2013.

having Members	hip number		and/or certificate of	of practice number	
has been engaged	d to give declaration	on under section 7(1)) (b) and such declar	aration is attached.	
of any false or in attract punishm	ncorrect particula nent for fraud und	ars of any informat ler section 447. Att	ion or suppression ention is also drav	nich, <i>inter-alia</i> , provides n of any material inforn wn to provisions of secti r false evidence respecti	nation shall on 448 and 449
*To be digitally *DIN / PAN	signed by directo	DSC BOX			
		Declaration and Co	ertification by Pro	ofessional	
member of					
aving office at *					_

Who is engaged in the formation of the company declare that I have been duly engaged for the purpose of certification of this form. It is hereby also certified that I have gone through the provisions of the Companies Act, 2013 and rules thereunder for the subject matter of this form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original/certified records maintained by the applicant which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed. I further certify that;

- (i) the draft memorandum and articles of association have been drawn up in conformity with the provisions of sections 4 and 5 and rules made thereunder; and
- (ii) all the requirements of Companies Act, 2013 and the rules made thereunder relating to registration of the company under section 7 of the Act and matters precedent or incidental thereto have been complied with. The said records have been properly prepared, signed by the required officers of the Company and maintained as per the relevant provisions of the Companies Act, 2013 and were found to be in order;
- (iii) I have opened all the attachments to this form and have verified these to be as per requirements, complete and legible;
- (iv) I further declare that I have personally visited the premises of the proposed registered office given in the form at the address mentioned herein above and verified that the said proposed registered office of the company will be functioning for the business purposes of the company (wherever applicable in respect of the proposed registered office has been given).

(v) It is understood that I shall be liable for action under Section 448 of the Companies Act, 2013 for wrong certification, if any found at any stage.				
* Chartered accountant (in whole-time practice) or Cost accountant (in whole-time practice) or				
*Whether associate or fellow Associate Fellow				
* Membership number Certificate of practice number				
*Income-tax PAN				
Modify Check Form Prescrutiny Submit				
For office use only: Affix eStamp and filing details eForm Service request number (SRN) eForm filing date (DD/MM/YYYY)				
This a Carra is haraby registered				
This e-Form is hereby registered Digital signature of the authorising officer Confirm submission				
Date of signing (DD/MM/YYYY)				

(viii) in form No.INC-33 and in Form no.INC-34, for the words and figures 'INC-1' the word 'RUN' shall be substituted.

[F. No. 1/13/2013 CL-V, part-I, Vol.II]

K.V.R.MURTY, Jt. Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary Part II, Section 3, Sub-section (i) *vide* number G.S.R. 250(E) dated 31st March, 2014 and subsequently amended *vide* the following notifications:-

Serial Number	Notification Number	Notification Date
1.	G.S.R. 349 (E)	01-05-2015
2.	G.S.R. 442 (E)	29-05-2015
3.	G.S.R. 99 (E)	22-01-2016
4.	G.S.R.336(E)	23-03-2016
5.	G.S.R.743(E)	27-07-2016
6.	G.S.R.936(E)	01-10-2016

7.	G.S.R.1184 (E)	29-12-2016
8.	G.S.R. 70 (E)	25-01-2017
9.	G.S.R. 955 (E)	27-07-2017